

MINUTES OF MEETING NO. 09/80 OF NORMS COMMITTEE- I (DES-I SECTION)
DATED 14.08.2019

Meeting No. 09/20 of the Norms Committee (NC-I) for the licensing year 2019-2020 held on 14.08.2019 under the **Chairmanship of Sh. R.P. Goyal, Additional Director General of Foreign Trade** to consider the applications under Duty Exemption/Remission Schemes (Chapter-4) of the applicable Foreign Trade Policy and the Handbook of Procedures. The following Members of the Committee were present in the meeting: -

Sl. No.	Name of the representatives & their Designation	Department
1.	Shri Shaish Kumar, Consultant (Tech-1)	DGFT
2.	Shri V.C. Agarwal, Consultant (Tech-3)	DGFT
3.	Shri K.V. Tirumala, Deputy DGFT	DGFT
4.	Shri Pranav Upadhyay, Asst. Director (ISS)	DGFT

Note:

1. In certain cases the decision of the Norms Committee refers to the Recommendations/ Observations/Deficiencies received from the concerned Technical Authority. Wherever applicable, a scanned copy of such document has been placed at the end of the Minutes, in running serial orders. The scanned copies uploaded are to be accepted. The U.O. No./O.M No of the scanned copy is reflected in the minutes.
2. Wherever the Committee has fixed norms, the RAs should allow inputs as per wastage norms approved or as applied whichever is less.
3. All applications/representations/reply to the Deficiency letters etc. may be sent to NC-I at e-mail address- nc1.dgft@nic.in. All firms are also requested to mail/send their present valid email addresses so that correspondences can be made through email/ by Post.
4. Minutes of Meeting No. 08/80 dated 31.07.2019 were circulated on 08.08.2019, to all the members of the Committee and the comments, there upon received, were incorporated in the Minutes. Hence, the said minutes were unanimously approved.

MEETING NUMBER: 9/80-ALC2/2019

MEETING DATE: 14.08.2019

1	Case No.:8/9/80-ALC2/2019	Party Name: WONJIN AUTOPARTS INDIA PVT LTD	Meet No/Date:9/80- ALC2/2019 &14.08.2019	Status:
	HQ File :01/80/050/00133/AM20/	RLA File :04/24/040/00271/AM13/	Lic.No/Date:0410144145 13.03.2013	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to MSME on 08.08.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

2	Case No.:29/15/80- ALC2/2018	Party Name: INJECTOPLAST PVT.LTD	Meet No/Date:9/80- ALC2/2019 &14.08.2019	Status:
	HQ File :01/80/050/00371/AM19/	RLA File :06/24/040/00009/AM16/	Lic.No/Date:0610038158 19.05.2015	Withdrawn
	Decision: The Committee considered the case as per the agenda and noted that RA, Kanpur has updated the spreadsheet showing that the above AA has been issued on repeat basis. Therefore, the Committee decided to withdraw the case from the agenda under intimation to RA, Kanpur. Case is withdrawn.			

3	Case No.:345/15/80- ALC2/2018	Party Name: SARA SAE PRIVATE LIMITED	Meet No/Date:9/80- ALC2/2019 &14.08.2019	Status:
	HQ File :01/80/050/00687/AM19/	RLA File :61/24/040/00008/AM16/	Lic.No/Date:6110001290 01.06.2015	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to MSME for examination of the case on 31.05.2019 followed by a reminder on 08.08.2019. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

4	Case No.:70/15/80- ALC2/2018	Party Name: BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:9/80- ALC2/2019 14.08.2019	Status:
	HQ File :01/80/050/00412/AM19/	RLA File :07/24/040/00095/AM16/	Lic.No/Date:0710108519 15.07.2015	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to DHI on 06.08.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

5

Case No.:360/15/80-ALC2/2018	Party Name: SUTURES INDIA PRIVATE LIMITED	Meet No/Date:9/80-ALC2/2019 14.08.2019	Status:	
HQ File :01/80/050/00702/AM19/	RLA File :07/24/040/00162/AM16/	Lic.No/Date:0710108695 08.09.2015	Approved	
Decision: The Committee considered the case as per the agenda and decided to ratify the norms as per written comments of Consultant (Tech-1) as under:				
ITCHS Code	Export Item	ITCHS Code	Import Item	Recommended Norms
90183910	FOLEY CATHETER	40011020	MR REVULTEX (PRE VULCANISED LATEX)	1.01 Kgs/Kg content in the export product
RA concerned may take further necessary action as per the decision of NC.				

6	Case No.:363/15/80-ALC2/2018	Party Name: PROMAC ENGINEERING INDUSTRIES LIMITED,	Meet No/Date:9/80-ALC2/2019 14.08.2019	Status:
	HQ File :01/80/050/00705/AM19/	RLA File :07/24/040/00184/AM16/	Lic.No/Date:0710108812 05.10.2015	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to DHI on 05.08.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

7	Case No.:364/15/80-ALC2/2018	Party Name: PROMAC ENGINEERING INDUSTRIES LIMITED,	Meet No/Date:9/80-ALC2/2019 14.08.2019	Status:
	HQ File :01/80/050/00706/AM19/	RLA File :07/24/040/00185/AM16/	Lic.No/Date:0710108813 05.10.2015	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to DHI on 06.08.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

8	Case No.:19/15/80-ALC2/2018	Party Name: AYYAPPA CNC PVT.LTD,	Meet No/Date:9/80-ALC2/2019 & 14.08.2019	Status:
	HQ File :01/80/050/00361/AM19/	RLA File :07/24/040/00045/AM17/	Lic.No/Date:0710109807 12.05.2016	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to MSME on 11.07.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to remind MSME for expediting the comments. Case is deferred.			

9	Case No.:24/15/80-ALC2/2018	Party Name: DYNAMATIC TECHNOLOGIES LIMITED,	Meet No/Date:9/80-ALC2/2019 14.08.2019	Status:
	HQ File :01/80/050/00366/AM19/	RLA File :07/24/040/00038/AM17/	Lic.No/Date:0710109871 26.05.2016	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to MSME on 10.07.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to remind MSME for expediting the comments. Case is deferred.			

10	Case No.:12/1/80-ALC2/2019	Party Name: INTERPUMP HYDRAULICS INDIA PVT. LTD.,	Meet No/Date:9/80-ALC2/2019 14.08.2019	Status:
	HQ File :01/80/050/00760/AM19/	RLA File :04/24/040/00093/AM17/	Lic.No/Date:0410162268 09.09.2016	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to MSME for examination of the case on 30.05.2019 followed by a reminder on 08.08.2019. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

11	Case No.:386/15/80-ALC2/2018	Party Name: DYNAMATIC TECHNOLOGIES LIMITED,	Meet No/Date:9/80-ALC2/2019 14.08.2019	Status:
	HQ File :01/80/050/00728/AM19/	RLA File :07/24/040/00292/AM17/	Lic.No/Date:0710110861 28.12.2016	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to MSME on 10.07.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to remind MSME for expediting the comments. Case is deferred.			

12	Case No.:26/23/80-ALC2/2016	Party Name: MITA INDIA PRIVATE LIMITED	Meet No/Date:9/80-ALC2/2019 14.08.2019	Status:
	HQ File :01/80/050/00529/AM17/	RLA File :05/24/040/00489/AM17/	Lic.No/Date:0510401181 06.01.2017	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the firm's reply was sent to MSME for examination of the case on 02.05.2019 followed by a reminder on 08.07.2019. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

13	Case No.:159/15/80-ALC2/2018	Party Name: EMPIRE INDUSTRIES	Meet No/Date:9/80-ALC2/2019 14.08.2019	Status:
	HQ File :01/80/050/00501/AM19/	RLA File :34/24/040/00304/AM17/	Lic.No/Date:3410042896 31.01.2017	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the firm's reply was sent to MSME for examination of the case on 22.07.2019. However, no comments have been received yet. Hence, the Committee decided to remind MSME for expediting the comments. Case is deferred.			
14	Case No.:160/15/80-ALC2/2018	Party Name: EMPIRE INDUSTRIES	Meet No/Date:9/80-ALC2/2019 14.08.2019	Status:
	HQ File :01/80/050/00502/AM19/	RLA File :34/24/040/00305/AM17/	Lic.No/Date:3410042895 31.01.2017	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the firm's reply was sent to MSME for examination of the case on 02.08.2019. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			
15	Case No.:402/15/80-ALC2/2018	Party Name: SHIV HYDROMET	Meet No/Date:9/80-ALC2/2019 14.08.2019	Status:
	HQ File :01/80/050/00744/AM19/	RLA File :24/24/040/00034/AM17/	Lic.No/Date:2410042158 14.03.2017	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by Consultant (TEC-1) was sent to the firm on 05.07.2019. However, no reply has been received yet. Hence, the Committee decided to send final reminder to the firm to furnish the requisite information within 15 days failing which the case will be rejected. Case is deferred.			
16	Case No.:11/3/80-ALC2/2017	Party Name: MINDA SILCA ENGINEERING PRIVATE LIMITED	Meet No/Date:9/80-ALC2/2019 14.08.2019	Status:
	HQ File :01/80/050/00011/AM18/	RLA File :05/24/040/00634/AM17/	Lic.No/Date:0510402001 20.03.2017	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the firm's reply was sent to MSME for examination of the case on 13.06.2019 followed by a reminder on 08.08.2019. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

17	Case No.: 398/15/80-ALC2/2018	Party Name: DYNAMATIC TECHNOLOGIES LIMITED	Meet No/Date:9/80-ALC2/2019 14.08.2019	Status:
	HQ File :01/80/050/00740/AM19/	RLA File :07/24/040/00395/AM17/	Lic.No/Date:0710111555 08.05.2017	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to MSME on 10.07.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to remind MSME for expediting the comments. Case is deferred.			

18	Case No.: 91/15/80-ALC2/2018	Party Name: AYYAPPA CNC PVT LTD	Meet No/Date:9/80-ALC2/2019 14.08.2019	Status:
	HQ File :01/80/050/00433/AM19/	RLA File :07/24/040/00043/AM18/	Lic.No/Date:0710111569 09.05.2017	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to MSME on 11.07.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to remind MSME for expediting the comments. Case is deferred.			

19	Case No.: 11/19/80-ALC2/2017	Party Name: VEM TECHNOLOGIES PVT LTD.	Meet No/Date:9/80-ALC2/2019 14.08.2019	Status:
	HQ File :01/80/050/00292/AM18/	RLA File :09/24/040/00054/AM18/	Lic.No/Date:0910065039 15.05.2017	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to MSME on 15.07.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to remind MSME for expediting the comments. Case is deferred.			

20	Case No.: 4/8/80-ALC2/2017	Party Name: THE INDURE PVT. LTD	Meet No/Date:9/80-ALC2/2019 14.08.2019	Status:
	HQ File :01/80/050/00148/AM18/	RLA File :05/24/040/00005/AM18/	Lic.No/Date:0510402573 16.05.2017	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the firm's reply was sent to DHI on 10.07.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to remind DHI for expediting the comments. Case is deferred.			

21	Case No.:1/11/80-ALC2/2018	Party Name: DIAMOND METAL SCREENS (P) LTD	Meet No/Date:9/80-ALC2/2019 14.08.2019	Status:
	HQ File :01/80/050/00192/AM19/	RLA File :65/24/040/00003/AM18/	Lic.No/Date:6510000003 17.05.2017	Deferred
Decision: The Committee considered the case as per the agenda and noted that the firm's reply was sent to MSME for examination of the case on 02.04.2019 followed by a reminder on 08.07.2019. However, no comments have been received yet. Hence, the Committee decided to remind again MSME for expediting the comments. Case is deferred.				
22	Case No.:132/15/80-ALC2/2018	Party Name: DYNAMATIC TECHNOLOGIES LIMITED,	Meet No/Date:9/80-ALC2/2019 14.08.2019	Status:
	HQ File :01/80/050/00474/AM19/	RLA File :07/24/040/00034/AM18/	Lic.No/Date:0710111628 19.05.2017	Deferred
Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to MSME on 10.07.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to remind MSME for expediting the comments. Case is deferred.				
23	Case No.:400/15/80-ALC2/2018	Party Name: DYNAMATIC TECHNOLOGIES LIMITED,	Meet No/Date:9/80-ALC2/2019 14.08.2019	Status:
	HQ File :01/80/050/00742/AM19/	RLA File :07/24/040/00394/AM17/	Lic.No/Date:0710111634 22.05.2017	Deferred
Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to MSME on 10.07.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to remind MSME for expediting the comments. Case is deferred.				
24	Case No.:10/9/80-ALC2/2017	Party Name: S AND P ENTERPRISES	Meet No/Date:9/80-ALC2/2019 14.08.2019	Status:
	HQ File :01/80/050/00188/AM18/	RLA File :04/24/040/00058/AM18/	Lic.No/Date:0410163247 20.06.2017	Deferred
Decision: The Committee considered the case as per the agenda and noted that the firm's reply was sent to MSME for examination of the case on 26.06.2019 followed by a reminder on 06.08.2019. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.				

	Case No.:4/13/80-ALC2/2017	Party Name: PAHARPUR COOLING TOWERS LIMITED	Meet No/Date:9/80-ALC2/2019 14.08.2019	Status:
	HQ File :01/80/050/00240/AM18/	RLA File :02/24/040/00070/AM18/	Lic.No/Date:0210207794 14.08.2017	Approved
25	Decision: The Committee considered the case as per the agenda and noted that the party has amended list of Import/Export item vide its letter dt. 14.12.2017. The Committee decided to ratify the norms on the recommendation of Consultant (Tech-3) as under: Export Item: Tube Bundles for Heat Exchanger (38 Types) - 433 Nos (Weight 5619 MT) Import Items: 1. Quantity of import items at Sl. No. 1 & 41 to 51 may be allowed on Net Content + 1 % wastage on weight or as applied, whichever is lower. 2. All other import items may be deleted. Note: The grade & size of import to match with export. RA concerned may take further necessary action as per the decision of NC.			
	Case No.:80/11/80-ALC2/2018	Party Name: MACAWBER BEEKAY PVT. LTD.	Meet No/Date:9/80-ALC2/2019 14.08.2019	Status:
	HQ File :01/80/050/00271/AM19/	RLA File :05/24/040/00230/AM18/	Lic.No/Date:0510403845 29.08.2017	Deferred
26	Decision: The Committee considered the case as per the agenda and noted that the firm's reply was sent to MSME on 11.07.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to remind MSME for expediting the comments. Case is deferred.			
	Case No.:188/15/80-ALC2/2018	Party Name: AYYAPPA CNC PVT LTD	Meet No/Date:9/80-ALC2/2019 14.08.2019	Status:
	HQ File :01/80/050/00530/AM19/	RLA File :07/24/040/00156/AM18/	Lic.No/Date:0710112073 31.08.2017	Deferred
27	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to MSME on 11.07.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to remind MSME for expediting the comments. Case is deferred.			

28	Case No.:18/19/80-ALC2/2017	Party Name: KINECO KAMAN COMPOSITES - INDIA PVT LTD	Meet No/Date:9/80-ALC2/2019 14.08.2019	Status:
	HQ File :01/80/050/00299/AM18/	RLA File :17/24/040/00050/AM18/	Lic.No/Date:1710006668 10.10.2017	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the case has been referred to MSME on 14.08.2018 for examination & comments, as MeitY vide F. No.: 17(3)/2018-IPHW dated 31.07.2019 informed that the case does not pertain to it. Therefore, the Committee decided to wait for the comments. Case is deferred.			

29	Case No.:30/11/80-ALC2/2018	Party Name: AKSHAR PRECISION TUBES PVT.LTD,	Meet No/Date:9/80-ALC2/2019 14.08.2019	Status:
	HQ File :01/80/050/00221/AM19/	RLA File :34/24/040/00179/AM18/	Lic.No/Date:3410043530 10.10.2017	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the firm's reply was sent to MSME on 16.07.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to remind MSME for expediting the comments. Case is deferred.			

30	Case No.:36/19/80-ALC2/2017	Party Name: ASHOKA MANUFACTURING LTD,	Meet No/Date:9/80-ALC2/2019 14.08.2019	Status:
	HQ File :01/80/050/00317/AM18/	RLA File :02/24/040/00120/AM18/	Lic.No/Date:0210207941 03.11.2017	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to MSME for examination of the case on 13.05.2019 followed by a reminder on 08.07.2019. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

31	Case No.:237/15/80-ALC2/2018	Party Name: AYYAPPA CNC PVT LTD	Meet No/Date:9/80-ALC2/2019 14.08.2019	Status:
	HQ File :01/80/050/00579/AM19/	RLA File :07/24/040/00223/AM18/	Lic.No/Date:0710112397 10.11.2017	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to MSME on 11.07.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to remind MSME for expediting the comments. Case is deferred.			

32	Case No.:26/20/80-ALC2/2017	Party Name: ICEM ENGINEERING COMPANY PRIVATE LIMITED,	Meet No/Date:9/80-ALC2/2019 14.08.2019	Status:
	HQ File :01/80/050/00390/AM18/	RLA File :03/94/040/00742/AM18/	Lic.No/Date:0310817800 15.12.2017	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the firm's reply was sent to Consultant (Tech-3) on 29.07.2019 for examination of the case. In the meeting, Consultant (Tech-3) asked for complete set of application along with firm's reply. Hence, the Committee decided to forward the complete set of application to Consultant (Tech-3) for examination of the case. Case is deferred.			
33	Case No.:20/20/80-ALC2/2017	Party Name: BIRLA PRECISION TECHNOLOGIES LTD.,	Meet No/Date:9/80-ALC2/2019 14.08.2019	Status:
	HQ File :01/80/050/00384/AM18/	RLA File :03/94/040/00782/AM18/	Lic.No/Date:0310818218 04.01.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the firm's reply was sent to MSME for examination of the case on 02.01.2019 followed by I.D. reminders on 02.05.2019 & 09.07.2019 for expediting the comments. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			
34	Case No.:23/20/80-ALC2/2017	Party Name: BIRLA PRECISION TECHNOLOGIES LTD.,	Meet No/Date:9/80-ALC2/2019 14.08.2019	Status:
	HQ File :01/80/050/00387/AM18/	RLA File :03/94/040/00784/AM18/	Lic.No/Date:0310818219 04.01.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the firm's reply was sent to MSME for examination of the case on 02.01.2019 followed by I.D. reminders on 02.05.2019 & 09.07.2019 for expediting the comments. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			
35	Case No.:21/20/80-ALC2/2017	Party Name: BIRLA PRECISION TECHNOLOGIES LTD.,	Meet No/Date:9/80-ALC2/2019 14.08.2019	Status:
	HQ File :01/80/050/00385/AM18/	RLA File :03/94/040/00785/AM18/	Lic.No/Date:0310818275 05.01.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the firm's reply was sent to MSME for examination of the case on 02.01.2019 followed by I.D. reminders on 02.05.2019 & 15.07.2019 for expediting the comments. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

36	Case No.:22/20/80-ALC2/2017	Party Name: BIRLA PRECISION TECHNOLOGIES LTD.,	Meet No/Date:9/80-ALC2/2019 14.08.2019	Status:
	HQ File :01/80/050/00386/AM18/	RLA File :03/94/040/00783/AM18/	Lic.No/Date:0310818273 05.01.2018	Deferred
Decision: The Committee considered the case as per the agenda and noted that the firm's reply was sent to MSME for examination of the case on 02.01.2019 followed by I.D. reminders on 02.05.2019 & 15.07.2019 for expediting the comments. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.				
37	Case No.:32/11/80-ALC2/2018	Party Name: AQUASUB ENGINEERING	Meet No/Date:9/80-ALC2/2019 14.08.2019	Status:
	HQ File :01/80/050/00223/AM19/	RLA File :32/24/040/00040/AM18/	Lic.No/Date:3210078358 05.01.2018	Deferred
Decision: The Committee considered the case as per the agenda and noted that the firm's reply was sent to DPIIT on 05.08.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.				
38	Case No.:20/1/80-ALC2/2019	Party Name: ZTT INDIA PRIVATE LIMITED	Meet No/Date:9/80-ALC2/2019 14.08.2019	Status:
	HQ File :01/80/050/00768/AM19/	RLA File :04/24/040/00212/AM18/	Lic.No/Date:0410163956 07.02.2018	Deferred
Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Chennai & the firm and in this regard a letter was sent to RA, Chennai and the firm on 27.05.2019 followed by reminders on 05.07.2019 & 09.08.2019 . However, no information has been received so far. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.				
39	Case No.:392/15/80-ALC2/2018	Party Name: DYNAMATIC TECHNOLOGIES LIMITED,	Meet No/Date:9/80-ALC2/2019 14.08.2019	Status:
	HQ File :01/80/050/00734/AM19/	RLA File :07/24/040/00336/AM18/	Lic.No/Date:0710112968 13.03.2018	Deferred
Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to MSME on 10.07.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to remind MSME for expediting the comments. Case is deferred.				

40	Case No.: 393/15/80-ALC2/2018	Party Name: SARTORIUS STEDIM INDIA PVT. LTD.	Meet No/Date:9/80-ALC2/2019 14.08.2019	Status:
	HQ File :01/80/050/00735/AM19/	RLA File :07/24/040/00348/AM18/	Lic.No/Date:0710113010 23.03.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to MSME on 06.08.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			
41	Case No.: 118/15/80-ALC2/2018	Party Name: LMT TOOLS INDIA PRIVATE LIMITED	Meet No/Date:9/80-ALC2/2019 14.08.2019	Status:
	HQ File :01/80/050/00460/AM19/	RLA File :31/83/040/00001/AM19/	Lic.No/Date:3110067025 06.04.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the firm's reply was sent to Consultant (Tech-3) on 05.08.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			
42	Case No.: 10/1/80-ALC2/2019	Party Name: MAGNA AUTOMOTIVE INDIA PRIVATE LIMITED	Meet No/Date:9/80-ALC2/2019 14.08.2019	Status:
	HQ File :01/80/050/00758/AM19/	RLA File :04/24/040/00001/AM19/	Lic.No/Date:0410164172 06.04.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to MSME on 06.08.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			
43	Case No.: 40/8/80-ALC2/2018	Party Name: SARA SAE PRIVATE LIMITED	Meet No/Date:9/80-ALC2/2019 14.08.2019	Status:
	HQ File :01/80/050/00163/AM19/	RLA File :61/24/040/00001/AM19/	Lic.No/Date:6110001499 16.04.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by MSME was sent to the firm on 06.05.2019 followed by a reminder on 05.07.2019. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply. Case is deferred.			

44	Case No.:6/8/80-ALC2/2018	Party Name: L & T-MHPS TURBINE GENERATORS PRIVATE LIMITED	Meet No/Date:9/80- ALC2/2019 14.08.2019	Status:
	HQ File :01/80/050/00129/AM19/	RLA File :03/95/040/01112/AM18/	Lic.No/Date:0310820724 27.04.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the firm's reply was sent to DHI on 08.08.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

45	Case No.:46/5/80-ALC2/2018	Party Name: S AND P ENTERPRISES	Meet No/Date:9/80- ALC2/2019 14.08.2019	Status:
	HQ File :01/80/050/00095/AM19/	RLA File :04/24/040/00027/AM19/	Lic.No/Date:0410164303 07.05.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the firm's reply was sent to MSME for examination of the case on 03.06.2019 followed by a reminder on 08.08.2019. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

46	Case No.:127/15/80-ALC2/2018	Party Name: AYYAPPA CNC PVT.LTD.	Meet No/Date:9/80- ALC2/2019 14.08.2019	Status:
	HQ File :01/80/050/00469/AM19/	RLA File :07/24/040/00020/AM19/	Lic.No/Date:0710113266 10.05.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to MSME on 11.07.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to remind MSME for expediting the comments. Case is deferred.			

47	Case No.:397/15/80-ALC2/2018	Party Name: PROMAC ENGINEERING INDUSTRIES LIMITED	Meet No/Date:9/80- ALC2/2019 14.08.2019	Status:
	HQ File :01/80/050/00739/AM19/	RLA File :07/24/040/00357/AM18/	Lic.No/Date:0710113276 14.05.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to DHI on 05.08.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

48	Case No.:45/11/80-ALC2/2018	Party Name: JAMES ROBINSON LABS PVT LTD	Meet No/Date:9/80-ALC2/2019 14.08.2019	Status:
	HQ File :01/80/050/00236/AM19/	RLA File :09/24/040/00035/AM19/	Lic.No/Date:0910066251 21.05.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by Consultant (Tech-1) was sent to the firm on 06.05.2019 followed by reminder on 05.07.2019. However, no reply has been received yet. Hence, the Committee decided to send again a reminder to the firm to furnish the requisite information. Case is deferred.			

49	Case No.:128/15/80-ALC2/2018	Party Name: DYNAMATIC TECHNOLOGIES LIMITED	Meet No/Date:9/80-ALC2/2019 14.08.2019	Status:
	HQ File :01/80/050/00470/AM19/	RLA File :07/24/040/00034/AM19/	Lic.No/Date:0710113340 28.05.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to MSME on 10.07.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to remind MSME for expediting the comments. Case is deferred.			

50	Case No.:129/15/80-ALC2/2018	Party Name: DYNAMATIC TECHNOLOGIES LIMITED	Meet No/Date:9/80-ALC2/2019 14.08.2019	Status:
	HQ File :01/80/050/00471/AM19/	RLA File :07/24/040/00033/AM19/	Lic.No/Date:0710113346 28.05.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to MSME on 10.07.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to remind MSME for expediting the comments. Case is deferred.			

51	Case No.:130/15/80-ALC2/2018	Party Name: DYNAMATIC TECHNOLOGIES LIMITED	Meet No/Date:9/80-ALC2/2019 14.08.2019	Status:
	HQ File :01/80/050/00472/AM19/	RLA File :07/24/040/00040/AM19/	Lic.No/Date:0710113344 28.05.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to MSME on 10.07.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to remind MSME for expediting the comments. Case is deferred.			

52	Case No.:131/15/80-ALC2/2018	Party Name: DYNAMATIC TECHNOLOGIES LIMITED	Meet No/Date:9/80-ALC2/2019 14.08.2019	Status:
	HQ File :01/80/050/00473/AM19/	RLA File :07/24/040/00032/AM19/	Lic.No/Date:0710113347 28.05.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to MSME on 10.07.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to remind MSME for expediting the comments. Case is deferred.			
53	Case No.:166/15/80-ALC2/2018	Party Name: BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:9/80-ALC2/2019 14.08.2019	Status:
	HQ File :01/80/050/00508/AM19/	RLA File :09/24/040/00171/AM19/	Lic.No/Date:0910066472 18.07.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by DHI was sent to the firm on 06.08.2019. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the firm. Case is deferred.			
54	Case No.:8/11/80-ALC2/2018	Party Name: LEIXIR RESOURCES PRIVATE LIMITED	Meet No/Date:9/80-ALC2/2019 14.08.2019	Status:
	HQ File :01/80/050/00199/AM19/	RLA File :05/23/040/00202/AM19/	Lic.No/Date:0510407334 27.07.2018	Withdrawn
	Decision: The Committee considered the case as per the agenda and noted that the firm vide letter dated 18.07.2019 informed that they have surrendered the licence to RA, New Delhi. Therefore, the Committee decided to withdraw the case from the agenda under intimation to RA, New Delhi. Case is withdrawn.			
55	Case No.:9/11/80-ALC2/2018	Party Name: LEIXIR RESOURCES PRIVATE LIMITED	Meet No/Date:9/80-ALC2/2019 14.08.2019	Status:
	HQ File :01/80/050/00200/AM19/	RLA File :05/23/040/00218/AM19/	Lic.No/Date:0510407454 06.08.2018	Deferred
	Decision: The Committee considered the case as per the agenda and decided to call the firm for personal hearing to explain the case in the forthcoming NC meeting as per advice of Consultant (Tech-1). Case is deferred.			

56	Case No.:76/11/80-ALC2/2018	Party Name: HIMACHAL FUTURISTIC COMMUNICATIONS LTD	Meet No/Date:9/80-ALC2/2019 14.08.2019	Status:
	HQ File :01/80/050/00267/AM19/	RLA File :05/23/040/00215/AM19/	Lic.No/Date:0510407445 06.08.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the firm's reply was sent to MeitY on 15.07.2019 for examination of the case. MeitY vide email dated 13.08.2019 informed that the case is under examination. Therefore, the Committee decided to wait for the comments. Case is deferred.			

57	Case No.:19/11/80-ALC2/2018	Party Name: ICEM ENGINEERING COMPANY PRIVATE LIMITED,	Meet No/Date:9/80-ALC2/2019 14.08.2019	Status:
	HQ File :01/80/050/00210/AM19/	RLA File :03/94/040/00306/AM19/	Lic.No/Date:0310822939 09.08.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the firm's reply was received on 13.08.2019 and decided to forward to Consultant (Tech-3) for examination of the case. Case is deferred.			

58	Case No.:179/15/80-ALC2/2018	Party Name: PROMAC ENGINEERING INDUSTRIES LIMITED	Meet No/Date:9/80-ALC2/2019 14.08.2019	Status:
	HQ File :01/80/050/00521/AM19/	RLA File :07/24/040/00102/AM19/	Lic.No/Date:0710113710 13.08.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to DHI on 06.08.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

59	Case No.:182/15/80-ALC2/2018	Party Name: INJECTOPLAST PVT.LTD	Meet No/Date:9/80-ALC2/2019 14.08.2019	Status:
	HQ File :01/80/050/00524/AM19/	RLA File :06/24/040/00023/AM19/	Lic.No/Date:0610038953 20.08.2018	Deferred
	Decision: The Committee considered the case as per agenda and decided to ask from the firm to furnish following information as per the advice of Consultant (Tech-1): 1. To provide details of net weight of polymer in export product. 2. To provide details of complete manufacturing process along with information as per 4E. 3. To provide details of percentage wastage claimed. Case is deferred.			

60	Case No.:34/1/80-ALC2/2019	Party Name: KINECO KAMAN COMPOSITES - INDIA PVT LTD	Meet No/Date:9/80-ALC2/2019 14.08.2019	Status:
	HQ File :01/80/050/00782/AM19/	RLA File :17/24/040/00017/AM19/	Lic.No/Date:1710006716 20.08.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the case was referred to DPIIT on 29.07.2018 for examination & comments as MeitY vide F. No.: 17(27)/2019-IPHW dated 24.07.2019 informed that the case does not pertain to it. Therefore, the Committee decided to remind DPIIT for expediting the comments. Case is deferred.			
61	Case No.:25/11/80-ALC2/2018	Party Name: LARSEN & TOUBRO LIMITED	Meet No/Date:9/80-ALC2/2019 14.08.2019	Status:
	HQ File :01/80/050/00216/AM19/	RLA File :03/95/040/00056/AM19/	Lic.No/Date:0310823360 28.08.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by Consultant (Tech-3) was sent to the firm on 06.05.2019 and final reminder on 08.07.2019. The firm vide letter dated 13.07.2019 requested for extension of time i.e. 90 days to furnish the requisite information. Hence, the Committee decided to wait for the firm's reply. Case is deferred.			
62	Case No.:23/11/80-ALC2/2018	Party Name: JAYESH METALS AND FERRO ALLOYS LLP	Meet No/Date:9/80-ALC2/2019 14.08.2019	Status:
	HQ File :01/80/050/00214/AM19/	RLA File :03/94/040/00488/AM19/	Lic.No/Date:0310823416 29.08.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the firm's reply was sent to MSME on 23.07.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to remind MSME for expediting the comments. Case is deferred.			
63	Case No.:28/11/80-ALC2/2018	Party Name: L & T-MHPS TURBINE GENERATORS PRIVATE LIMITED	Meet No/Date:9/80-ALC2/2019 14.08.2019	Status:
	HQ File :01/80/050/00219/AM19/	RLA File :03/95/040/00466/AM19/	Lic.No/Date:0310823400 29.08.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by DHI was sent to the firm on 29.03.2019 and final reminder on 27.05.2019. The firm vide letter dated 13.07.2019 requested for extension of time i.e. 90 days to furnish the requisite information. Hence, the Committee decided to wait for the firm's reply. Case is deferred.			

64	Case No.: 65/11/80-ALC2/2018	Party Name: PLANSEE INDIA HIGH PERFORMANCE MATERIALS PVT LTD	Meet No/Date:9/80-ALC2/2019 14.08.2019	Status:
	HQ File :01/80/050/00256/AM19/	RLA File :07/24/040/00094/AM19/	Lic.No/Date:0710113822 06.09.2018	Deferred
Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by Consultant (TEC-3) was sent to the firm on 08.07.2019. However, no reply has been received yet. Hence, the Committee decided to send final reminder to the firm to furnish the requisite information within 15 days failing which the case will be rejected. Case is deferred.				

65	Case No.: 9/1/80-ALC2/2019	Party Name: L & T-MHPS TURBINE GENERATORS PRIVATE LIMITED	Meet No/Date:9/80-ALC2/2019 14.08.2019	Status:
	HQ File :01/80/050/00757/AM19/	RLA File :03/95/040/00469/AM19/	Lic.No/Date:0310823645 07.09.2018	Deferred
Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by DHI was sent to the firm on 06.05.2019 and final reminder on 05.07.2019. The firm vide letter dated 13.07.2019 requested for extension of time i.e. 90 days to furnish the requisite information. Hence, the Committee decided to wait for the firm's reply. Case is deferred.				

66	Case No.: 200/15/80-ALC2/2018	Party Name: DYNAMATIC TECHNOLOGIES LIMITED	Meet No/Date:9/80-ALC2/2019 & 14.08.2019	Status:
	HQ File :01/80/050/00542/AM19/	RLA File :07/24/040/00137/AM19/	Lic.No/Date:0710113846 14.09.2018	Deferred
Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to MSME on 10.07.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to remind MSME for expediting the comments. Case is deferred.				

67	Case No.: 201/15/80-ALC2/2018	Party Name: DYNAMATIC TECHNOLOGIES LIMITED	Meet No/Date:9/80-ALC2/2019 14.08.2019	Status:
	HQ File :01/80/050/00543/AM19/	RLA File :07/24/040/00155/AM19/	Lic.No/Date:0710113852 17.09.2018	Deferred
Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to MSME on 10.07.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to remind MSME for expediting the comments. Case is deferred.				

68	Case No.: 49/11/80-ALC2/2018	Party Name: LEIXIR RESOURCES PRIVATE LIMITED	Meet No/Date:9/80-ALC2/2019 14.08.2019	Status:
	HQ File :01/80/050/00240/AM19/	RLA File :05/23/040/00264/AM19/	Lic.No/Date:0510407822 18.09.2018	Deferred
	Decision: The Committee considered the case as per the agenda and decided to call the firm for personal hearing to explain the case in the forthcoming NC meeting as per advice of Consultant (Tech-1) . Case is deferred.			
69	Case No.: 22/11/80-ALC2/2018	Party Name: CROWN CLOSURES PVT. LTD.	Meet No/Date:9/80-ALC2/2019 14.08.2019	Status:
	HQ File :01/80/050/00213/AM19/	RLA File :03/94/040/00561/AM19/	Lic.No/Date:0310823992 26.09.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by MSME was sent to the firm on 06.05.2019 followed by a reminder on 08.07.2019. However, no reply has been received yet. Hence, the Committee decided to send again a reminder to the firm to furnish the requisite information. Case is deferred.			
70	Case No.: 57/11/80-ALC2/2018	Party Name: GL&V INDIA PRIVATE LIMITED	Meet No/Date:9/80-ALC2/2019 14.08.2019	Status:
	HQ File :01/80/050/00248/AM19/	RLA File :31/83/040/00096/AM19/	Lic.No/Date:3110067179 26.09.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the firm's reply was sent to MSME for examination of the case on 20.06.2019 followed by a reminder on 06.08.2019. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			
71	Case No.: 82/11/80-ALC2/2018	Party Name: ANSTECH	Meet No/Date:9/80-ALC2/2019 14.08.2019	Status:
	HQ File :01/80/050/00273/AM19/	RLA File :34/24/040/00218/AM19/	Lic.No/Date:3410044543 04.10.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Vadodara & the firm and in this regard a letter was sent to RA, Vadodara and the firm on 08.07.2019. However, no information has been received so far. Hence, the Committee decided to remind RA, Vadodara & the firm for submitting the complete set of application. Case is deferred.			

72	Case No.: 243/15/80-ALC2/2018	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:9/80-ALC2/2019 14.08.2019	Status:
	HQ File :01/80/050/00585/AM19/	RLA File :09/24/040/00328/AM19/	Lic.No/Date:0910066798 02.11.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by DHI was sent to the firm on 28.05.2019 followed by reminder on 05.07.2019. However, no reply has been received yet. Hence, the Committee decided to send again a reminder to the firm to furnish the requisite information. Case is deferred.			

73	Case No.: 244/15/80-ALC2/2018	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:9/80-ALC2/2019 14.08.2019	Status:
	HQ File :01/80/050/00586/AM19/	RLA File :09/24/040/00327/AM19/	Lic.No/Date:0910066799 02.11.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by DHI was sent to the firm on 28.05.2019 followed by reminder on 08.07.2019. However, no reply has been received yet. Hence, the Committee decided to send again a reminder to the firm to furnish the requisite information. Case is deferred.			

74	Case No.: 245/15/80-ALC2/2018	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:9/80-ALC2/2019 14.08.2019	Status:
	HQ File :01/80/050/00587/AM19/	RLA File :09/24/040/00325/AM19/	Lic.No/Date:0910066800 02.11.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by DHI was sent to the firm on 28.05.2019 followed by reminder on 08.07.2019. However, no reply has been received yet. Hence, the Committee decided to send again a reminder to the firm to furnish the requisite information. Case is deferred.			

75	Case No.: 246/15/80-ALC2/2018	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:9/80-ALC2/2019 14.08.2019	Status:
	HQ File :01/80/050/00588/AM19/	RLA File :09/24/040/00314/AM19/	Lic.No/Date:0910066801 02.11.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by DHI was sent to the firm on 28.05.2019 followed by reminder on 08.07.2019. However, no reply has been received yet. Hence, the Committee decided to send again a reminder to the firm to furnish the requisite information. Case is deferred.			

	Case No.:247/15/80-ALC2/2018	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:9/80-ALC2/2019 14.08.2019	Status:
	HQ File :01/80/050/00589/AM19/	RLA File :09/24/040/00324/AM19/	Lic.No/Date:0910066802 02.11.2018	Deferred
76	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by DHI was sent to the firm on 08.07.2019. However, no reply has been received yet. Hence, the Committee decided to send final reminder to the firm to furnish the requisite information within 15 days failing which the case will be rejected. Case is deferred.			
	Case No.:248/15/80-ALC2/2018	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:9/80-ALC2/2019 14.08.2019	Status:
	HQ File :01/80/050/00590/AM19/	RLA File :09/24/040/00326/AM19/	Lic.No/Date:0910066803 02.11.2018	Deferred
77	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by DHI was sent to the firm on 28.05.2019 followed by reminder on 08.07.2019. However, no reply has been received yet. Hence, the Committee decided to send again a reminder to the firm to furnish the requisite information. Case is deferred.			
	Case No.:249/15/80-ALC2/2018	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:9/80-ALC2/2019 14.08.2019	Status:
	HQ File :01/80/050/00591/AM19/	RLA File :09/24/040/00329/AM19/	Lic.No/Date:0910066804 02.11.2018	Deferred
78	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by DHI was sent to the firm on 08.07.2019. However, no reply has been received yet. Hence, the Committee decided to send final reminder to the firm to furnish the requisite information within 15 days failing which the case will be rejected. Case is deferred.			
	Case No.:250/15/80-ALC2/2018	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:9/80-ALC2/2019 14.08.2019	Status:
	HQ File :01/80/050/00592/AM19/	RLA File :09/24/040/00312/AM19/	Lic.No/Date:0910066805 02.11.2018	Deferred
79	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by DHI was sent to the firm on 28.05.2019 followed by reminder on 08.07.2019. However, no reply has been received yet. Hence, the Committee decided to send again a reminder to the firm to furnish the requisite information. Case is deferred.			

80	Case No.:251/15/80-ALC2/2018	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:9/80-ALC2/2019 14.08.2019	Status:
	HQ File :01/80/050/00593/AM19/	RLA File :09/24/040/00307/AM19/	Lic.No/Date:0910066806 02.11.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by DHI was sent to the firm on 28.05.2019 followed by reminder on 08.07.2019. However, no reply has been received yet. Hence, the Committee decided to send again a reminder to the firm to furnish the requisite information. Case is deferred.			
81	Case No.:253/15/80-ALC2/2018	Party Name: BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:9/80-ALC2/2019 14.08.2019	Status:
	HQ File :01/80/050/00595/AM19/	RLA File :09/24/040/00340/AM19/	Lic.No/Date:0910066870 16.11.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to DHI on 08.05.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to remind DHI for expediting the comments. Case is deferred.			
82	Case No.:5/13/80-ALC2/2018	Party Name: SULZER INDIA PRIVATE LIMITED.	Meet No/Date:9/80-ALC2/2019 14.08.2019	Status:
	HQ File :01/80/050/00314/AM19/	RLA File :31/83/040/00124/AM19/	Lic.No/Date:3110067242 22.11.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by DPIIT was sent to the firm on 28.05.2019 followed by reminder on 05.07.2019. However, no reply has been received yet. Hence, the Committee decided to send again a reminder to the firm to furnish the requisite information. Case is deferred.			
83	Case No.:6/13/80-ALC2/2018	Party Name: SULZER INDIA PRIVATE LIMITED.	Meet No/Date:9/80-ALC2/2019 14.08.2019	Status:
	HQ File :01/80/050/00315/AM19/	RLA File :31/83/040/00123/AM19/	Lic.No/Date:3110067241 22.11.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by DPIIT was sent to the firm on 28.05.2019 followed by reminder on 05.07.2019. However, no reply has been received yet. Hence, the Committee decided to send again a reminder to the firm to furnish the requisite information. Case is deferred.			

84	Case No.:259/15/80-ALC2/2018	Party Name: DYNAMATIC TECHNOLOGIES LIMITED	Meet No/Date:9/80-ALC2/2019 14.08.2019	Status:
	HQ File :01/80/050/00601/AM19/	RLA File :07/24/040/00182/AM19/	Lic.No/Date:0710114156 22.11.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to MSME on 11.07.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to remind MSME for expediting the comments. Case is deferred.			

85	Case No.:265/15/80-ALC2/2018	Party Name: DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:9/80-ALC2/2019 14.08.2019	Status:
	HQ File :01/80/050/00607/AM19/	RLA File :05/23/040/00361/AM19/	Lic.No/Date:0510408837 10.12.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by DHI was sent to the firm on 28.05.2019 followed by reminder on 05.07.2019. However, no reply has been received yet. Hence, the Committee decided to send again a reminder to the firm to furnish the requisite information. Case is deferred.			

86	Case No.:266/15/80-ALC2/2018	Party Name: VALVEWORKS INDIA PRIVATE LIMITED	Meet No/Date:9/80-ALC2/2019 14.08.2019	Status:
	HQ File :01/80/050/00608/AM19/	RLA File :31/83/040/00137/AM19/	Lic.No/Date:3110067250 11.12.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to Consultant (Tech-3) on 09.08.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

87	Case No.:31/1/80-ALC2/2019	Party Name: SULZER INDIA PRIVATE LIMITED.	Meet No/Date:9/80-ALC2/2019 14.08.2019	Status:
	HQ File :01/80/050/00779/AM19/	RLA File :31/83/040/00139/AM19/	Lic.No/Date:3110067252 12.12.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by DPIIT was sent to the firm on 28.05.2019 followed by a reminder on 05.07.2019. However, no reply has been received yet. Hence, the Committee decided to send again a reminder to the firm to furnish the requisite information. Case is deferred.			

88	Case No.:32/1/80-ALC2/2019	Party Name: SULZER INDIA PRIVATE LIMITED.	Meet No/Date:9/80-ALC2/2019 14.08.2019	Status:
	HQ File :01/80/050/00780/AM19/	RLA File :31/83/040/00140/AM19/	Lic.No/Date:3110067253 12.12.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by DPIIT was sent to the firm on 28.05.2019 followed by reminder on 05.07.2019. However, no reply has been received yet. Hence, the Committee decided to send again a reminder to the firm to furnish the requisite information. Case is deferred.			
89	Case No.:272/15/80-ALC2/2018	Party Name: ICEM ENGINEERING COMPANY PRIVATE LIMITED,	Meet No/Date:9/80-ALC2/2019 14.08.2019	Status:
	HQ File :01/80/050/00614/AM19/	RLA File :03/94/040/00785/AM19/	Lic.No/Date:0310825670 14.12.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by MSME was sent to the firm on 28.05.2019 followed by reminder on 05.07.2019. However, no reply has been received yet. Hence, the Committee decided to send again a reminder to the firm to furnish the requisite information. Case is deferred.			
90	Case No.:273/15/80-ALC2/2018	Party Name: LMT TOOLS INDIA PRIVATE LIMITED	Meet No/Date:9/80-ALC2/2019 14.08.2019	Status:
	HQ File :01/80/050/00615/AM19/	RLA File :31/83/040/00144/AM19/	Lic.No/Date:3110067254 17.12.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the firm's reply was sent to Consultant (Tech-3) on 05.08.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			
91	Case No.:17/1/80-ALC2/2019	Party Name: MUDHRA FINE BLANC PRIVATE LTD	Meet No/Date:9/80-ALC2/2019 14.08.2019	Status:
	HQ File :01/80/050/00765/AM19/	RLA File :04/24/040/00207/AM19/	Lic.No/Date:0410164995 17.12.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the firm's reply was sent to DHI on 15.07.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to remind DHI for expediting the comments. Case is deferred.			

92	Case No.:274/15/80-ALC2/2018	Party Name: STERLITE TECHNOLOGIES LTD.	Meet No/Date:9/80-ALC2/2019 14.08.2019	Status:
	HQ File :01/80/050/00616/AM19/	RLA File :03/95/040/00812/AM19/	Lic.No/Date:0310825720 18.12.2018	Deferred
	Decision: The Committee considered the case as per the agenda and MeitY vide email dated 13.08.2019 informed that the firm's reply was received on 18.06.2019 and the case is under examination. Therefore, the Committee decided to wait for the comments. Case is deferred.			
93	Case No.:275/15/80-ALC2/2018	Party Name: STERLITE TECHNOLOGIES LTD.	Meet No/Date:9/80-ALC2/2019 14.08.2019	Status:
	HQ File :01/80/050/00617/AM19/	RLA File :03/95/040/00815/AM19/	Lic.No/Date:0310825721 18.12.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the firm's reply was sent to MeitY on 03.06.2019 for examination of the case. However, MeitY vide email dated 13.08.2019 informed that the case is under examination. Therefore, the Committee decided to wait for the comments. Case is deferred.			
94	Case No.:277/15/80-ALC2/2018	Party Name: MAFLOW INDIA PRIVATE LIMITED	Meet No/Date:9/80-ALC2/2019 14.08.2019	Status:
	HQ File :01/80/050/00619/AM19/	RLA File :31/83/040/00143/AM19/	Lic.No/Date:3110067256 19.12.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the firm's reply was sent to Consultant (Tech-3) on 09.08.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			
95	Case No.:279/15/80-ALC2/2018	Party Name: SUPER CIRCLE AUTO LIMITED	Meet No/Date:9/80-ALC2/2019 14.08.2019	Status:
	HQ File :01/80/050/00621/AM19/	RLA File :05/24/040/00506/AM19/	Lic.No/Date:0510409020 20.12.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by Consultant (Tech-1) was sent to the firm on 30.05.2019 followed by reminder on 08.07.2019. However, no reply has been received yet. Hence, the Committee decided to send again a reminder to the firm to furnish the requisite information. Case is deferred.			

96	Case No.: 280/15/80-ALC2/2018	Party Name: VICTORA AUTO PVT. LTD	Meet No/Date:9/80-ALC2/2019 14.08.2019	Status:
	HQ File :01/80/050/00622/AM19/	RLA File :05/24/040/00529/AM19/	Lic.No/Date:0510409056 26.12.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by MSME was sent to the firm on 29.05.2019 followed by reminder on 08.07.2019. However, no reply has been received yet. Hence, the Committee decided to send again a reminder to the firm to furnish the requisite information. Case is deferred.			
97	Case No.: 281/15/80-ALC2/2018	Party Name: VICTORA AUTO PVT. LTD	Meet No/Date:9/80-ALC2/2019 14.08.2019	Status:
	HQ File :01/80/050/00623/AM19/	RLA File :05/24/040/00530/AM19/	Lic.No/Date:0510409057 26.12.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by MSME was sent to the firm on 29.05.2019 followed by reminder on 08.07.2019. However, no reply has been received yet. Hence, the Committee decided to send again a reminder to the firm to furnish the requisite information. Case is deferred.			
98	Case No.: 283/15/80-ALC2/2018	Party Name: CHEMICO SYNTHETICS LTD.	Meet No/Date:9/80-ALC2/2019 14.08.2019	Status:
	HQ File :01/80/050/00625/AM19/	RLA File :05/23/040/00428/AM19/	Lic.No/Date:0510409145 01.01.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by Consultant (Tech-1) was sent to the firm on 06.08.2019. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the firm. Case is deferred.			
99	Case No.: 289/15/80-ALC2/2018	Party Name: NIPHA EXPORTS PRIVATE LIMITED	Meet No/Date:9/80-ALC2/2019 14.08.2019	Status:
	HQ File :01/80/050/00631/AM19/	RLA File :02/24/040/00135/AM19/	Lic.No/Date:0210208907 09.01.2019	Withdrawn
	Decision: The Committee considered the case as per the agenda and noted that RA, Kolkata has updated the spreadsheet showing that the above AA has been issued on net to net basis. Therefore, the Committee decided to withdraw the case from the agenda under intimation to RA, Kolkata . Case is withdrawn.			

	Case No.:292/15/80-ALC2/2018	Party Name: VEELINE MEDIA LIMITED	Meet No/Date:9/80-ALC2/2019 14.08.2019	Status:
	HQ File :01/80/050/00634/AM19/	RLA File :02/24/040/00145/AM19/	Lic.No/Date:0210208916 10.01.2019	Withdrawn
100	Decision: The Committee considered the case as per the agenda and noted that RA, Kolkata has updated the spreadsheet showing that the above AA has been issued on net to net basis. Therefore, the Committee decided to withdraw the case from the agenda under intimation to RA, Kolkata. Case is withdrawn.			
	Case No.:293/15/80-ALC2/2018	Party Name: STERLITE POWER TRANSMISSION LIMITED	Meet No/Date:9/80-ALC2/2019 14.08.2019	Status:
	HQ File :01/80/050/00635/AM19/	RLA File :03/95/040/00869/AM19/	Lic.No/Date:0310826313 10.01.2019	Deferred
101	Decision: The Committee considered the case as per the agenda and noted that MeitY vide email dated 13.08.2019 informed that the firm's reply received on 18.06.2019 and case is under examination. Therefore, the Committee decided to wait for comments. Case is deferred.			
	Case No.:21/1/80-ALC2/2019	Party Name: MUDHRA FINE BLANC PRIVATE LTD	Meet No/Date:9/80-ALC2/2019 14.08.2019	Status:
	HQ File :01/80/050/00769/AM19/	RLA File :04/24/040/00222/AM19/	Lic.No/Date:0410165082 11.01.2019	Deferred
102	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to MSME for examination of the case on 29.05.2019 followed by a 08.07.2019. However, no comments have been received yet. Hence, the Committee decided to remind again MSME for expediting the comments. Case is deferred.			
	Case No.:296/15/80-ALC2/2018	Party Name: BONATRANS INDIA PRIVATE LIMITED	Meet No/Date:9/80-ALC2/2019 14.08.2019	Status:
	HQ File :01/80/050/00638/AM19/	RLA File :03/94/040/00879/AM19/	Lic.No/Date:0310826356 14.01.2019	Deferred
103	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by DHI was sent to the firm on 28.05.2019 followed by reminder on 05.07.2019. However, no reply has been received yet. Hence, the Committee decided to send again a reminder to the firm to furnish the requisite information. Case is deferred.			

104	Case No.:298/15/80-ALC2/2018	Party Name: ULTRA ENGINEERS	Meet No/Date:9/80-ALC2/2019 14.08.2019	Status:
	HQ File :01/80/050/00640/AM19/	RLA File :31/83/040/00164/AM19/	Lic.No/Date:3110067288 16.01.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to DHI on 16.07.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to remind DHI for expediting the comments. Case is deferred.			

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Case No.:305/15/80-ALC2/2018	Party Name: VEE KAY VIKRAM & CO LLP	Meet No/Date:9/80-ALC2/2019 14.08.2019	Status:		
HQ File :01/80/050/00647/AM19/	RLA File :08/24/040/00297/AM19/	Lic.No/Date:0810144369 23.01.2019	Approved		
Decision: The Committee considered the case as per the agenda and observed that the party's reply was sent to Consultant (Tech-1) on 29.07.2019. The Committee decided to ratify the norms as per written comments given by Consultant (Tech-1) as under:					
ITCHS Code	Export Item	Sl. No.	ITCHS Code	Import Item	Recommended Norms
84249000	PIPELINE PIGS & SPARES THEREOFF - SIZE: 48",42",40", 34", 30",28", 26", 24", 20",16",14",12",10" SPHERE PIG(Total Polyurethane Polymer content- 21651.234 Kg)	1	39095000	POLYURETHANE PREPOLYMER	As applied
		2	29053910	CURATIVE (ADDITIVE)	As applied
Note: The description “Total Polyurethane Polymer content- 21651.234 Kg” should be added in the export product.					
RA concerned may take further necessary action as per the decision of NC.					

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Case No.: 306/15/80-ALC2/2018	Party Name: VEE KAY VIKRAM & CO LLP	Meet No/Date:9/80- ALC2/2019 &14.08.2019	Status:			
HQ File :01/80/050/00648/AM19/	RLA File :08/24/040/00199/AM19/	Lic.No/Date:0810144370 23.01.2019	Approved			
Decision: The Committee considered the case as per the agenda and observed that the party's reply was sent to Consultant (Tech-1) on 25.07.2019. The Committee decided to ratify the norms as per written comments given by Consultant (Tech-1) as under:						
Sl. No.	ITCHS Code	Export Item	Sl. No.	ITCHS Code	Import Item	Recommended Norms
1	84249000	PIPELINE PIGS & SPARES THEREOFFSIZE:48",42", 40", 34",30",28",26",24", 22", 20",16",14",12",10" BI- DIRECTIONAL PIG (Total Polyurethane Polymer content- 9391.42 Kg)	1	39095000	POLYURETHANE PREPOLYMER	As applied
2	39269099	PIPELINE PIGS & SPARES THEREOFF-SIZE:48",48", 40",34",30",28",26",24", 22", 20",16",14",12",10" HD FOAM PIG,LD FOAM PIG,SEALING DISC, SPACER & GUIDE DISC & PU CUP (Total Polyurethane Polymer content- 40097.956 Kg)	2	29053910	CURATIVE (ADDITIVE)	As applied
Note: In the description of export item following should be added: 1. In the export item at Sl. No. 1 “Total Polyurethane Polymer content- 9391.42 Kg”. 2. In the export item at Sl. No. 2 “Total Polyurethane Polymer content- 40097.956 Kg”.						
RA concerned may take further necessary action as per the decision of NC.						

107	Case No.: 23/1/80-ALC2/2019	Party Name: PARKER HANNIFIN INDIA PVT. LTD.	Meet No/Date:9/80- ALC2/2019 & 14.08.2019	Status:
	HQ File :01/80/050/00771/AM19/	RLA File :04/24/040/00223/AM19/	Lic.No/Date:0410165142 28.01.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to MSME on 30.07.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

108	Case No.: 311/15/80-ALC2/2018	Party Name: BONATRANS INDIA PRIVATE LIMITED	Meet No/Date:9/80- ALC2/2019 & 14.08.2019	Status:
	HQ File :01/80/050/00653/AM19/	RLA File :03/94/040/00949/AM19/	Lic.No/Date:0310826867 06.02.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the reply of deficiency letter dated 30.05.2019 as raised by DHI has not yet been received yet despite of final reminder on 05.07.2019. However, the matter was discussed in the meeting and the Committee decided to refer the case to Consultant (Tech-3) for further examination & comments. Case is deferred.			

109	Case No.: 25/1/80-ALC2/2019	Party Name: MUDHRA FINE BLANC PRIVATE LTD	Meet No/Date:9/80-ALC2/2019 14.08.2019	Status:
	HQ File :01/80/050/00773/AM19/	RLA File :04/24/040/00241/AM19/	Lic.No/Date:0410165210 13.02.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to MSME on 11.07.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to remind MSME for expediting the comments. Case is deferred.			
110	Case No.: 317/15/80-ALC2/2018	Party Name: BONATRANS INDIA PRIVATE LIMITED	Meet No/Date:9/80-ALC2/2019 14.08.2019	Status:
	HQ File :01/80/050/00659/AM19/	RLA File :03/94/040/00986/AM19/	Lic.No/Date:0310827036 14.02.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the firm's reply was sent to DHI on 31.07.2019 for examination of the case. However, no comments have been received yet. Therefore, the Committee decided to refer the case to Consultant (Tech-3) for examination & comments. Case is deferred.			
111	Case No.: 330/15/80-ALC2/2018	Party Name: AUTO COMP INDIA PVT. LTD	Meet No/Date:9/80-ALC2/2019 14.08.2019	Status:
	HQ File :01/80/050/00672/AM19/	RLA File :31/83/040/00173/AM19/	Lic.No/Date:3110067323 19.02.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the firm's reply was sent to DHI on 25.07.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to remind DHI for expediting the comments. Case is deferred.			
112	Case No.: 26/1/80-ALC2/2019	Party Name: MUDHRA FINE BLANC PRIVATE LTD	Meet No/Date:9/80-ALC2/2019 14.08.2019	Status:
	HQ File :01/80/050/00774/AM19/	RLA File :04/24/040/00242/AM19/	Lic.No/Date:0410165228 19.02.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to MSME on 10.07.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to remind MSME for expediting the comments. Case is deferred.			

	Case No.:333/15/80-ALC2/2018	Party Name: SREE RAM TUBEWELL	Meet No/Date:9/80-ALC2/2019 14.08.2019	Status:
	HQ File :01/80/050/00675/AM19/	RLA File :32/24/040/00057/AM19/	Lic.No/Date:3210078867 21.02.2019	Deferred
113	Decision: The Committee considered the case as per the agenda and noted that the firm was called for personal hearing before Norms Committee to explain the case. However, nobody appeared for personal hearing during the NC meeting. Therefore, the Committee decided to give last opportunity to the firm for personal hearing to explain the case before Norms Committee. Case is deferred.			
	Case No.:29/1/80-ALC2/2019	Party Name: AUTO TECH INDUSTRIES INDIA PVT LTD	Meet No/Date:9/80-ALC2/2019 14.08.2019	Status:
	HQ File :01/80/050/00777/AM19/	RLA File :04/24/040/00257/AM19/	Lic.No/Date:0410165239 21.02.2019	Deferred
114	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to MSME on 11.07.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to remind MSME for expediting the comments. Case is deferred.			
	Case No.:38/1/80-ALC2/2019	Party Name: VICTORA AUTO PVT. LTD	Meet No/Date:9/80-ALC2/2019 14.08.2019	Status:
	HQ File :01/80/050/00786/AM19/	RLA File :05/24/040/00681/AM19/	Lic.No/Date:0510409856 06.03.2019	Deferred
115	Decision: The Committee considered the case as per the agenda and noted that the firm's reply was sent to MSME on 08.08.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			
	Case No.:41/1/80-ALC2/2019	Party Name: VICTORA AUTO PVT. LTD	Meet No/Date:9/80-ALC2/2019 14.08.2019	Status:
	HQ File :01/80/050/00789/AM19/	RLA File :05/24/040/00705/AM19/	Lic.No/Date:0510409909 12.03.2019	Deferred
116	Decision: The Committee considered the case as per the agenda and noted that the firm's reply was sent to MSME for examination of the case on 02.07.2019 followed by a reminder on 06.08.2019. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

	Case No.: 42/1/80-ALC2/2019	Party Name: LARSEN & TOUBRO LIMITED	Meet No/Date:9/80-ALC2/2019 14.08.2019	Status:
	HQ File :01/80/050/00790/AM19/	RLA File :03/95/040/01295/AM19/	Lic.No/Date:0310827622 12.03.2019	Deferred
117	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by Consultant (Tech-3) was sent to the firm on 06.08.2019. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the firm. Case is deferred.			
	Case No.: 49/1/80-ALC2/2019	Party Name: DIAMOND METAL SCREENS (P) LTD	Meet No/Date:9/80-ALC2/2019 14.08.2019	Status:
	HQ File :01/80/050/00797/AM19/	RLA File :65/24/040/00007/AM19/	Lic.No/Date:6510000026 14.03.2019	Deferred
118	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to MSME for examination of the case on 16.05.2019 followed by a reminder on 08.07.2019. However, no comments have been received yet. Hence, the Committee decided to remind again MSME for expediting the comments. Case is deferred.			
	Case No.: 46/1/80-ALC2/2019	Party Name: ISGEC TITAN METAL FABRICATORS PRIVATE LIMITED	Meet No/Date:9/80-ALC2/2019 14.08.2019	Status:
	HQ File :01/80/050/00794/AM19/	RLA File :05/23/040/00557/AM19/	Lic.No/Date:0510409960 15.03.2019	Deferred
119	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to MSME for examination of the case on 29.05.2019 followed by a reminder on 06.08.2019. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			
	Case No.: 47/1/80-ALC2/2019	Party Name: VICTORA AUTO PVT. LTD	Meet No/Date:9/80-ALC2/2019 14.08.2019	Status:
	HQ File :01/80/050/00795/AM19/	RLA File :05/24/040/00712/AM19/	Lic.No/Date:0510409964 18.03.2019	Deferred
120	Decision: The Committee considered the case as per the agenda and noted that the firm's reply was sent to MSME on 08.08.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

121	Case No.: 7/2/80-ALC2/2019	Party Name: AYYAPPA CNC PVT LTD	Meet No/Date:9/80-ALC2/2019 14.08.2019	Status:
	HQ File :01/80/050/00800/AM19/	RLA File :07/24/040/00299/AM19/	Lic.No/Date:0710114686 20.03.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to MSME for examination of the case on 04.06.2019 followed by a reminder on 06.08.2019. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			
122	Case No.: 18/5/80-ALC2/2019	Party Name: MAINI PRECISION PRODUCTS LIMITED	Meet No/Date:9/80-ALC2/2019 14.08.2019	Status:
	HQ File :01/80/050/00056/AM20/	RLA File :07/24/040/00306/AM19/	Lic.No/Date:0710114732 29.03.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by DHI was sent to the firm on 06.08.2019. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the firm. Case is deferred.			
123	Case No.: 5/2/80-ALC2/2019	Party Name: VIPRA CLOSURES PRIVATE LIMITED	Meet No/Date:9/80-ALC2/2019 14.08.2019	Status:
	HQ File :01/80/050/00005/AM20/	RLA File :03/95/040/01384/AM19/	Lic.No/Date:0310828134 03.04.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to MSME for examination of the case on 04.06.2019 followed by a reminder on 06.08.2019. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			
124	Case No.: 2/2/80-ALC2/2019	Party Name: MICRON INSTRUMENTS PVT LTD	Meet No/Date:9/80-ALC2/2019 14.08.2019	Status:
	HQ File :01/80/050/00002/AM20/	RLA File :05/24/040/00006/AM20/	Lic.No/Date:0510410159 05.04.2019	Approved
	Decision: The Committee considered the case as per agenda and decided to ratify the norms as per written comments given by DPIIT vide U.O. No.: P-47011/85/2019-TSW dated 09.08.2019. (Copy enclosed) RA concerned may take suitable consequential action accordingly.			

	Case No.:14/5/80-ALC2/2019	Party Name: UNI VTL PRECISION PVT. LTD.	Meet No/Date:9/80- ALC2/2019 14.08.2019	Status:
	HQ File :01/80/050/00052/AM20/	RLA File :65/24/040/00006/AM19/	Lic.No/Date:6510000027 05.04.2019	Deferred
125	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Belagavi & the firm and in this regard a letter was sent to RA, Belagavi and the firm on 16.07.2019. However, no information has been received so far. Hence, the Committee decided to remind RA, Belagavi & the firm for submitting the complete set of application. Case is deferred.			
	Case No.:1/3/80-ALC2/2019	Party Name: ISGEC HITACHI Zosen LIMITED	Meet No/Date:9/80- ALC2/2019 14.08.2019	Status:
	HQ File :01/80/050/00007/AM20/	RLA File :05/23/040/00578/AM19/	Lic.No/Date:0510410182 09.04.2019	Deferred
126	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to DPIIT on 11.07.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to remind DPIIT for expediting the comments. Case is deferred.			
	Case No.:2/3/80-ALC2/2019	Party Name: HANNING MOTORS INDIA P LTD	Meet No/Date:9/80- ALC2/2019 14.08.2019	Status:
	HQ File :01/80/050/00008/AM20/	RLA File :34/24/040/00405/AM19/	Lic.No/Date:3410045037 10.04.2019	Deferred
127	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to MSME for examination of the case on 29.05.2019 followed by a reminder on 06.08.2019. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			
	Case No.:3/3/80-ALC2/2019	Party Name: MUDHRA FINE BLANC PRIVATE LTD	Meet No/Date:9/80- ALC2/2019 14.08.2019	Status:
	HQ File :01/80/050/00009/AM20/	RLA File :04/24/040/00294/AM19/	Lic.No/Date:0410165451 11.04.2019	Deferred
128	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by DHI was sent to the firm on 05.07.2019. However, no reply has been received yet. Hence, the Committee decided to send final reminder to the firm to furnish the requisite information within 15 days failing which the case will be rejected. Case is deferred.			

129	Case No.: 7/3/80-ALC2/2019	Party Name: HANNING MOTORS INDIA P LTD	Meet No/Date:9/80-ALC2/2019 14.08.2019	Status:
	HQ File :01/80/050/00013/AM20/	RLA File :34/24/040/00015/AM20/	Lic.No/Date:3410045047 15.04.2019	Deferred
Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to MSME for examination of the case on 29.05.2019 followed by a reminder on 08.08.2019. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.				
130	Case No.: 4/3/80-ALC2/2019	Party Name: VEELINE MEDIA LIMITED	Meet No/Date:9/80-ALC2/2019 14.08.2019	Status:
	HQ File :01/80/050/00010/AM20/	RLA File :02/24/040/00003/AM20/	Lic.No/Date:0210209114 16.04.2019	Deferred
Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to MSME for examination of the case on 06.06.2019 followed by a reminder on 08.08.2019. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.				
131	Case No.: 5/3/80-ALC2/2019	Party Name: SMC CORPORATION (INDIA) PRIVATE LIMITED	Meet No/Date:9/80-ALC2/2019 14.08.2019	Status:
	HQ File :01/80/050/00011/AM20/	RLA File :05/24/040/00020/AM20/	Lic.No/Date:0510410292 18.04.2019	Deferred
Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by Consultant (Tech-3) was sent to the firm on 06.08.2019. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the firm. Case is deferred.				
132	Case No.: 6/3/80-ALC2/2019	Party Name: TINITA ENGINEERING PVT.LTD.	Meet No/Date:9/80-ALC2/2019 14.08.2019	Status:
	HQ File :01/80/050/00012/AM20/	RLA File :03/95/040/00030/AM20/	Lic.No/Date:0310828410 18.04.2019	Deferred
Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by DPIIT was sent to the firm on 08.07.2019. However, no reply has been received yet. Hence, the Committee decided to send final reminder to the firm to furnish the requisite information within 15 days failing which the case will be rejected. Case is deferred.				

133	Case No.: 8/3/80-ALC2/2019	Party Name: L & T-MHPS TURBINE GENERATORS PRIVATE LIMITED	Meet No/Date:9/80-ALC2/2019 14.08.2019	Status:
	HQ File :01/80/050/00014/AM20/	RLA File :03/95/040/01354/AM19/	Lic.No/Date:0310828481 23.04.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by DHI was sent to the firm on 06.08.2019. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the firm. Case is deferred.			

134	Case No.: 9/3/80-ALC2/2019	Party Name: RAYCHEM RPG PVT LTD.	Meet No/Date:9/80-ALC2/2019 14.08.2019	Status:
	HQ File :01/80/050/00015/AM20/	RLA File :03/95/040/01371/AM19/	Lic.No/Date:0310828517 23.04.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by DPIIT was sent to the firm on 08.07.2019. However, no reply has been received yet. Hence, the Committee decided to send final reminder to the firm to furnish the requisite information within 15 days failing which the case will be rejected. Case is deferred.			

135	Case No.: 9/9/80-ALC2/2019	Party Name: EURO LABS	Meet No/Date:9/80-ALC2/2019 14.08.2019	Status:
	HQ File :01/80/050/00134/AM20/	RLA File :03/94/040/00056/AM20/	Lic.No/Date:0310828776 03.05.2019	Withdrawn
	Decision: The Committee considered the case as per the agenda and noted that RA, Mumbai vide letter dated 03.05.2019 informed that the above AA has been issued on repeat basis in terms of Para 4.7.1 & 4.7.2 of HBP 2015-20 (Vol.-I). Therefore, the Committee decided to withdraw the case from the agenda under intimation to RA, Mumbai . Case is withdrawn.			

136	Case No.: 11/9/80-ALC2/2019	Party Name: CEREC METALFORM PVT LTD	Meet No/Date:9/80-ALC2/2019 14.08.2019	Status:
	HQ File :01/80/050/00136/AM20/	RLA File :03/94/040/00101/AM20/	Lic.No/Date:0310828873 08.05.2019	Withdrawn
	Decision: The Committee considered the case as per the agenda and noted that RA, Mumbai vide letter dated 08.05.2019 informed that the above AA has been issued on Net to Net basis in terms of Para 4.12(a)(vii) of HBP 2015-20 (Vol.-I). Therefore, the Committee decided to withdraw the case from the agenda under intimation to RA, Mumbai . Case is withdrawn.			

137	Case No.: 10/9/80-ALC2/2019	Party Name: LARSEN & TOUBRO LIMITED	Meet No/Date:9/80-ALC2/2019 14.08.2019	Status:
	HQ File :01/80/050/00135/AM20/	RLA File :03/85/040/00021/AM20/	Lic.No/Date:0310828922 09.05.2019	Withdrawn
Decision: The Committee considered the case as per the agenda and noted that RA, Mumbai vide letter dated 10.05.2019 informed that the above AA has been issued on under Self Ratification Scheme as per Para 4.07 (A) of HBP & FTP (2015-20). Therefore, the Committee decided to withdraw the case from the agenda under intimation to RA, Mumbai . Case is withdrawn.				

138	Case No.: 8/5/80-ALC2/2019	Party Name: GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:9/80-ALC2/2019 14.08.2019	Status:
	HQ File :01/80/050/00046/AM20/	RLA File :03/94/040/00093/AM20/	Lic.No/Date:0310828981 13.05.2019	Deferred
Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to DPIIT on 26.07.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to remind DPIIT for expediting the comments. Case is deferred.				

139	Case No.: 10/5/80-ALC2/2019	Party Name: I-TECH PLAST INDIA PVT.LTD.(EOU)	Meet No/Date:9/80-ALC2/2019 14.08.2019	Status:
	HQ File :01/80/050/00048/AM20/	RLA File :03/94/040/00088/AM20/	Lic.No/Date:0310828994 14.05.2019	Deferred
Decision: The Committee considered the case as per agenda and decided to ask from the firm to furnish following information as per the advice of Consultant (Tech-1) : 1. To provide exact description of export product & its end use. Case is deferred.				

140	Case No.: 2/5/80-ALC2/2019	Party Name: TATA HITACHI CONSTRUCTION MACHINERY COMPANY PRIVAT	Meet No/Date:9/80-ALC2/2019 14.08.2019	Status:
	HQ File :01/80/050/00040/AM20/	RLA File :02/24/040/00194/AM18/	Lic.No/Date:0210209166 15.05.2019	Deferred
Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Calcutta & the firm and in this regard a letter was sent to RA, Calcutta and the firm on 15.07.2019. However, no information has been received so far. Hence, the Committee decided to remind RA, Calcutta & the firm for submitting the complete set of application. Case is deferred.				

141	Case No.:3/5/80-ALC2/2019	Party Name: TATA HITACHI CONSTRUCTION MACHINERY COMPANY PRIVAT	Meet No/Date:9/80-ALC2/2019 14.08.2019	Status:
	HQ File :01/80/050/00041/AM20/	RLA File :02/24/040/00036/AM19/	Lic.No/Date:0210209167 15.05.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Calcutta & the firm and in this regard a letter was sent to RA, Calcutta and the firm on 15.07.2019. However, no information has been received so far. Hence, the Committee decided to remind RA, Calcutta & the firm for submitting the complete set of application. Case is deferred.			
142	Case No.:4/5/80-ALC2/2019	Party Name: G T N ENGINEERING (INDIA) LIMITED	Meet No/Date:9/80-ALC2/2019 14.08.2019	Status:
	HQ File :01/80/050/00042/AM20/	RLA File :09/70/040/00009/AM20/	Lic.No/Date:0910067535 15.05.2019	Withdrawn
	Decision: The Committee considered the case as per the agenda and noted that the firm vide letter dated 24.07.2019 informed that they have surrendered the licence to RA, Hyderabad . Therefore, the Committee decided to withdraw the case from the agenda under intimation to RA, Hyderabad . Case is withdrawn.			
143	Case No.:5/5/80-ALC2/2019	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:9/80-ALC2/2019 & 14.08.2019	Status:
	HQ File :01/80/050/00043/AM20/	RLA File :09/24/040/00061/AM20/	Lic.No/Date:0910067528 15.05.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Hyderabad & the firm and in this regard a letter was sent to RA, Hyderabad and the firm on 15.07.2019. However, no information has been received so far. Hence, the Committee decided to remind RA, Hyderabad & the firm for submitting the complete set of application. Case is deferred.			
144	Case No.:6/5/80-ALC2/2019	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:9/80-ALC2/2019 14.08.2019	Status:
	HQ File :01/80/050/00044/AM20/	RLA File :09/24/040/00059/AM20/	Lic.No/Date:0910067529 15.05.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Hyderabad & the firm and in this regard a letter was sent to RA, Hyderabad and the firm on 15.07.2019. However, no information has been received so far. Hence, the Committee decided to remind RA, Hyderabad & the firm for submitting the complete set of application. Case is deferred.			

145	Case No.:7/5/80-ALC2/2019	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:9/80-ALC2/2019 14.08.2019	Status:
	HQ File :01/80/050/00045/AM20/	RLA File :09/24/040/00060/AM20/	Lic.No/Date:0910067530 15.05.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Hyderabad & the firm and in this regard a letter was sent to RA, Hyderabad and the firm on 15.07.2019. However, no information has been received so far. Hence, the Committee decided to remind RA, Hyderabad & the firm for submitting the complete set of application. Case is deferred.			

146	Case No.:1/5/80-ALC2/2019	Party Name: PAHARPUR COOLING TOWERS LIMITED	Meet No/Date:9/80-ALC2/2019 & 14.08.2019	Status:
	HQ File :01/80/050/00039/AM20/	RLA File :02/24/040/00012/AM20/	Lic.No/Date:0210209171 16.05.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to DHI on 29.07.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

147	Case No.:9/5/80-ALC2/2019	Party Name: PERMANENT MAGNETS LIMITED	Meet No/Date:9/80-ALC2/2019 14.08.2019	Status:
	HQ File :01/80/050/00047/AM20/	RLA File :03/95/040/00131/AM20/	Lic.No/Date:0310829082 16.05.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to MSME for examination of the case on 30.05.2019 followed by a reminder on 08.08.2019. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

148	Case No.:17/5/80-ALC2/2019	Party Name: PERFECT TOOLS & FORGINGS	Meet No/Date:9/80-ALC2/2019 & 14.08.2019	Status:
	HQ File :01/80/050/00055/AM20/	RLA File :56/24/040/00004/AM20/	Lic.No/Date:5610005613 16.05.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to Consultant (Tech-3) on 08.07.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

149	Case No.:7/9/80-ALC2/2019	Party Name: BAPL ROTOTECH PRIVATE LIMITED	Meet No/Date:9/80-ALC2/2019 & 14.08.2019	Status:
	HQ File :01/80/050/00132/AM20/	RLA File :56/24/040/00039/AM19/	Lic.No/Date:5610005614 16.05.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to MSME on 08.08.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

150	Case No.:13/5/80-ALC2/2019	Party Name: HEURTEY PETROCHEM INDIA PRIVATE LIMITED	Meet No/Date:9/80-ALC2/2019 14.08.2019	Status:
	HQ File :01/80/050/00051/AM20/	RLA File :34/24/040/00059/AM20/	Lic.No/Date:3410045150 17.05.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to DPIIT on 29.07.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			
151	Case No.:12/5/80-ALC2/2019	Party Name: DILIGENT SCM SOLUTIONS PRIVATE LIMITED	Meet No/Date:9/80-ALC2/2019 14.08.2019	Status:
	HQ File :01/80/050/00050/AM20/	RLA File :09/24/040/00078/AM20/	Lic.No/Date:0910067545 20.05.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to MSME for examination of the case on 10.06.2019 followed by a reminder on 06.08.2019. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			
152	Case No.:20/5/80-ALC2/2019	Party Name: ULTRA ENGINEERS	Meet No/Date:9/80-ALC2/2019 14.08.2019	Status:
	HQ File :01/80/050/00058/AM20/	RLA File :31/83/040/00026/AM20/	Lic.No/Date:3110067427 22.05.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by DHI was sent to the firm on 06.08.2019. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the firm. Case is deferred.			
153	Case No.:21/5/80-ALC2/2019	Party Name: CERATIZIT INDIA ROUND TOOL SOLUTIONS P.LTD	Meet No/Date:9/80-ALC2/2019 14.08.2019	Status:
	HQ File :01/80/050/00059/AM20/	RLA File :07/24/040/00017/AM20/	Lic.No/Date:0710114952 24.05.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Bangalore & the firm and in this regard a letter was sent to RA, Bangalore and the firm on 15.07.2019. However, no information has been received so far. Hence, the Committee decided to remind RA, Bangalore & the firm for submitting the complete set of application. Case is deferred.			

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Case No.: 22/5/80-ALC2/2019	Party Name: MICRON INSTRUMENTS PVT LTD	Meet No/Date:9/80-ALC2/2019 14.08.2019	Status:	
HQ File :01/80/050/00060/AM20/	RLA File :05/24/040/00116/AM20/	Lic.No/Date:0510410714 24.05.2019	Approved	
Decision: The Committee considered the case as per agenda and decided to ratify the norms as per written comments given by DPIIT vide U.O. No.: P-47011/380/2018-TSW dated 31.07.2019 as under:				
ITCHS Code	Export Item	ITCHS Code	Import Item	Recommended Norms
90229090	Hercules Rotor Adaptor for 5-16 BRG. Hercules Rotor Adaptor for 5-16 BRG. Part No-2288812 (Net weight- 982.88 Kgs (6546 Nos))	72285090	Pyromet CTX-909. Pyromet CTX-909 HI Temp Alloy Sol Anl Grd AMS 5884 Dia 1.77"	Import quantity may be allowed as 1509.96 Kg after taking 1/3 rd recovery from scrap with accountability clause.
Note: Net weight of export item may be specified as 982.88 Kgs (6546 Nos).				
RA concerned may take suitable consequential action accordingly.				

155

Case No.: 23/5/80-ALC2/2019	Party Name: MICRON INSTRUMENTS PVT LTD	Meet No/Date:9/80-ALC2/2019 14.08.2019	Status:	
HQ File :01/80/050/00061/AM20/	RLA File :05/24/040/00117/AM20/	Lic.No/Date:0510410715 24.05.2019	Approved	
Decision: The Committee considered the case as per agenda and decided to ratify the norms as per written comments given by DPIIT vide U.O. No.: P-47011/380/2018-TSW dated 31.07.2019 as under:				
ITCHS Code	Export Item	ITCHS Code	Import Item	Recommended Norms
90229090	Mechanically Attachet Gemini Support Arm. Mechanically Attachet Gemini Support Arm.Part No-2174135 (Net weight- 700 Kgs (10000 Nos))	72285090	Carpenter Low Expan 42 Elec Alloy. Carpenter Low Expan 42 Elec Alloy ANL CF ASTM-F30-96 Reaffirmed 2012	Import quantity may be allowed as 1233 Kg after taking 1/3 rd recovery from scrap with accountability clause.
Note: Net weight of export item may be specified as 700 Kgs (10000 Nos).				
RA concerned may take suitable consequential action accordingly.				

156	Case No.: 24/5/80-ALC2/2019	Party Name: PETERS SURGICAL INDIA PVT. LTD.	Meet No/Date:9/80-ALC2/2019 14.08.2019	Status:
	HQ File :01/80/050/00062/AM20/	RLA File :05/24/040/00097/AM20/	Lic.No/Date:0510410719 24.05.2019	Approved
	Decision: The Committee considered the case as per agenda and decided to ratify the norms as per written comments dated 14.08.2019 given by Consultant (TEC-1). (Copy enclosed) RA concerned may take suitable consequential action accordingly.			

157	Case No.: 1/7/80-ALC2/2019	Party Name: CROWN CLOSURES PVT. LTD.	Meet No/Date:9/80-ALC2/2019 14.08.2019	Status:
	HQ File :01/80/050/00098/AM20/	RLA File :03/94/040/00246/AM20/	Lic.No/Date:0310829905 25.06.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Mumbai & the firm and in this regard a letter was sent to RA, Mumbai and the firm on 08.08.2019 & 13.08.2019 respectively. However, no information has been received so far. Hence, the Committee decided to wait for complete set of application for examination of the case. Case is deferred.			

158	Case No.: 2/7/80-ALC2/2019	Party Name: OSWAL PUMPS LIMITED	Meet No/Date:9/80-ALC2/2019 14.08.2019	Status:
	HQ File :01/80/050/00099/AM20/	RLA File :33/24/040/00012/AM20/	Lic.No/Date:3310030557 25.06.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Panipat & the firm and in this regard a letter was sent to RA, Panipat and the firm on 08.08.2019 & 13.08.2019 respectively. However, no information has been received so far. Hence, the Committee decided to wait for complete set of application for examination of the case. Case is deferred.			

159	Case No.: 3/7/80-ALC2/2019	Party Name: OAM SAAI INTERNATIONAL INC.	Meet No/Date:9/80-ALC2/2019 14.08.2019	Status:
	HQ File :01/80/050/00100/AM20/	RLA File :05/24/040/00181/AM20/	Lic.No/Date:0510411061 26.06.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, New Delhi & the firm and in this regard a letter was sent to RA, New Delhi and the firm on 08.08.2019 & 13.08.2019 respectively. However, no information has been received so far. Hence, the Committee decided to wait for complete set of application for examination of the case. Case is deferred.			

160	Case No.:4/7/80-ALC2/2019	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:9/80- ALC2/2019 14.08.2019	Status:
	HQ File :01/80/050/00101/AM20/	RLA File :09/24/040/00138/AM20/	Lic.No/Date:0910067697 26.06.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Hyderabad & the firm and in this regard a letter was sent to RA, Hyderabad and the firm on 08.08.2019. However, no information has been received so far. Hence, the Committee decided to wait for complete set of application for examination of the case. Case is deferred.			

161	Case No.:5/7/80-ALC2/2019	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:9/80- ALC2/2019 14.08.2019	Status:
	HQ File :01/80/050/00102/AM20/	RLA File :09/24/040/00142/AM20/	Lic.No/Date:0910067698 26.06.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Hyderabad & the firm and in this regard a letter was sent to RA, Hyderabad and the firm on 08.08.2019. However, no information has been received so far. Hence, the Committee decided to wait for complete set of application for examination of the case. Case is deferred.			

162	Case No.:6/7/80-ALC2/2019	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:9/80- ALC2/2019 14.08.2019	Status:
	HQ File :01/80/050/00103/AM20/	RLA File :09/24/040/00140/AM20/	Lic.No/Date:0910067699 26.06.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Hyderabad & the firm and in this regard a letter was sent to RA, Hyderabad and the firm on 08.08.2019. However, no information has been received so far. Hence, the Committee decided to wait for complete set of application for examination of the case. Case is deferred.			

163	Case No.:7/7/80-ALC2/2019	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:9/80- ALC2/2019 14.08.2019	Status:
	HQ File :01/80/050/00104/AM20/	RLA File :09/24/040/00139/AM20/	Lic.No/Date:0910067700 26.06.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Hyderabad & the firm and in this regard a letter was sent to RA, Hyderabad and the firm on 08.08.2019. However, no information has been received so far. Hence, the Committee decided to wait for complete set of application for examination of the case. Case is deferred.			

	Case No.:8/7/80-ALC2/2019	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:9/80-ALC2/2019 14.08.2019	Status:
	HQ File :01/80/050/00105/AM20/	RLA File :09/24/040/00137/AM20/	Lic.No/Date:0910067701 26.06.2019	Deferred
164	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Hyderabad & the firm and in this regard a letter was sent to RA, Hyderabad and the firm on 08.08.2019. However, no information has been received so far. Hence, the Committee decided to wait for complete set of application for examination of the case. Case is deferred.			

	Case No.:9/7/80-ALC2/2019	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:9/80-ALC2/2019 14.08.2019	Status:
	HQ File :01/80/050/00106/AM20/	RLA File :09/24/040/00141/AM20/	Lic.No/Date:0910067702 26.06.2019	Deferred
165	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Hyderabad & the firm and in this regard a letter was sent to RA, Hyderabad and the firm on 08.08.2019. However, no information has been received so far. Hence, the Committee decided to wait for complete set of application for examination of the case. Case is deferred.			

	Case No.:10/7/80-ALC2/2019	Party Name: P. M. ELECTRO AUTO PVT. LTD.	Meet No/Date:9/80-ALC2/2019 14.08.2019	Status:
	HQ File :01/80/050/00107/AM20/	RLA File :31/83/040/00048/AM20/	Lic.No/Date:3110067458 28.06.2019	Deferred
166	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Pune & the firm and in this regard a letter was sent to RA, Pune and the firm on 08.08.2019 & 13.08.2019 respectively. However, no information has been received so far. Hence, the Committee decided to wait for complete set of application for examination of the case. Case is deferred.			

	Case No.:11/7/80-ALC2/2019	Party Name: POLYCAB INDIA LIMITED	Meet No/Date:9/80-ALC2/2019 14.08.2019	Status:
	HQ File :01/80/050/00108/AM20/	RLA File :03/95/040/00295/AM20/	Lic.No/Date:0310830021 01.07.2019	Deferred
167	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Mumbai & the firm and in this regard a letter was sent to RA, Mumbai and the firm on 08.08.2019 & 13.08.2019 respectively. However, no information has been received so far. Hence, the Committee decided to wait for complete set of application for examination of the case. Case is deferred.			

168	Case No.: 12/7/80-ALC2/2019	Party Name: AUTOCOMP CORPORATION PANSE PRIVATE LIMITED	Meet No/Date:9/80-ALC2/2019 14.08.2019	Status:
	HQ File :01/80/050/00109/AM20/	RLA File :31/83/040/00050/AM20/	Lic.No/Date:3110067460 01.07.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Pune & the firm and in this regard a letter was sent to RA, Pune and the firm on 08.08.2019 & 13.08.2019 respectively. However, no information has been received so far. Hence, the Committee decided to wait for complete set of application for examination of the case. Case is deferred.			

169	Case No.: 13/7/80-ALC2/2019	Party Name: BANGALORE BIOTECH LABS PVT LTD.,	Meet No/Date:9/80-ALC2/2019 14.08.2019	Status:
	HQ File :01/80/050/00110/AM20/	RLA File :07/24/040/00082/AM20/	Lic.No/Date:0710115122 03.07.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to MSME on 12.07.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to remind MSME for expediting the comments. Case is deferred.			

170	Case No.: 14/7/80-ALC2/2019	Party Name: GENESIS PACKAGING PVT.LTD.	Meet No/Date:9/80-ALC2/2019 14.08.2019	Status:
	HQ File :01/80/050/00111/AM20/	RLA File :07/24/040/00075/AM20/	Lic.No/Date:0710115123 03.07.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the firm & RA, Bangalore and in this regard a letter was sent to RA, Bangalore and the firm on 08.08.2019 & 13.08.2019 respectively. However, no information has been received so far. Hence, the Committee decided to wait for complete set of application for examination of the case. Case is deferred.			

171	Case No.: 15/7/80-ALC2/2019	Party Name: DOOWON CLIMATE CONTROL INDIA PRIVATE LIMITED	Meet No/Date:9/80-ALC2/2019 14.08.2019	Status:
	HQ File :01/80/050/00112/AM20/	RLA File :66/24/040/00003/AM20/	Lic.No/Date:6610000035 03.07.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the firm & RA, Vijayawada and in this regard a letter was sent to RA, Vijayawada and the firm on 08.08.2019 & 13.08.2019 respectively. However, no information has been received so far. Hence, the Committee decided to wait for complete set of application for examination of the case. Case is deferred.			

172	Case No.: 1/9/80-ALC2/2019	Party Name: TOLIA INDUSTRIES	Meet No/Date:9/80-ALC2/2019 14.08.2019	Status:
	HQ File :01/80/050/00126/AM20/	RLA File :03/95/040/00218/AM20/	Lic.No/Date:0310830453 22.07.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Mumbai & the firm. Therefore, the Committee decided to request from RA, Mumbai and the firm to furnish the hard copy of application for examination of the case. Case is deferred.			
173	Case No.: 2/9/80-ALC2/2019	Party Name: RONCH POLYMERS PVT LTD	Meet No/Date:9/80-ALC2/2019 14.08.2019	Status:
	HQ File :01/80/050/00127/AM20/	RLA File :03/95/040/00379/AM20/	Lic.No/Date:0310830576 25.07.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Mumbai & the firm. Therefore, the Committee decided to request from RA, Mumbai and the firm to furnish the hard copy of application for examination of the case. Case is deferred.			
174	Case No.: 3/9/80-ALC2/2019	Party Name: DYNA FORCE HYDRAULICS PRIVATE LIMITED	Meet No/Date:9/80-ALC2/2019 14.08.2019	Status:
	HQ File :01/80/050/00128/AM20/	RLA File :31/83/040/00067/AM20/	Lic.No/Date:3110067484 25.07.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Pune & the firm. Therefore, the Committee decided to request from RA, Pune and the firm to furnish the hard copy of application for examination of the case. Case is deferred.			
175	Case No.: 4/9/80-ALC2/2019	Party Name: RATNAMANI METALS AND TUBES LTD	Meet No/Date:9/80-ALC2/2019 14.08.2019	Status:
	HQ File :01/80/050/00129/AM20/	RLA File :08/24/040/00135/AM20/	Lic.No/Date:0810145826 25.07.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to Consultant (Tech-1) on 13.08.2019 for examination of the case. Therefore, the Committee decided to wait for the comments. Case is deferred.			

176	Case No.: 5/9/80-ALC2/2019	Party Name: ROTHE ERDE INDIA PRIVATE LIMITED	Meet No/Date:9/80-ALC2/2019 14.08.2019	Status:
	HQ File :01/80/050/00130/AM20/	RLA File :31/83/040/00066/AM20/	Lic.No/Date:3110067486 26.07.2019	Deferred
Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Pune & the firm. Therefore, the Committee decided to request from RA, Pune and the firm to furnish the hard copy of application for examination of the case. Case is deferred.				
177	Case No.: 6/9/80-ALC2/2019	Party Name: SCHOTT KAISHA PRIVATE LIMITED	Meet No/Date:9/80-ALC2/2019 14.08.2019	Status:
	HQ File :01/80/050/00131/AM20/	RLA File :03/95/040/00444/AM20/	Lic.No/Date:0310830694 30.07.2019	Deferred
Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, Mumbai & the firm. Therefore, the Committee decided to request from RA, Mumbai and the firm to furnish the hard copy of application for examination of the case. Case is deferred.				
178	Case No.: 12/9/80-ALC2/2019	Party Name: VICTORA AUTO PVT. LTD	Meet No/Date:9/80-ALC2/2019 14.08.2019	Status:
	HQ File :01/80/050/00137/AM20/	RLA File :05/24/040/00251/AM20/	Lic.No/Date:0510411435 02.08.2019	Deferred
Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, New Delhi & the firm. Therefore, the Committee decided to request from RA, New Delhi and the firm to furnish the hard copy of application for examination of the case. Case is deferred.				
179	Case No.: 13/9/80-ALC2/2019	Party Name: SSP PVT.LTD.	Meet No/Date:9/80-ALC2/2019 14.08.2019	Status:
	HQ File :01/80/050/00138/AM20/	RLA File :05/24/040/00259/AM20/	Lic.No/Date:0510411438 05.08.2019	Deferred
Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from RA, New Delhi & the firm. Therefore, the Committee decided to request from RA, New Delhi and the firm to furnish the hard copy of application for examination of the case. Case is deferred.				

Manual Cases

Sl. No. 36

Case No. 1/5/80-ALC2/2012	Kirloskar Pneumatic C. Ltd.	Status:
M. No.: 9/80-ALC2/2019 dated 14.08.2019		
Lic. No. /date: 3110054139 dated 09.05.2012		
HQ. No.: 01/80/050/00063/AM13	Subject: Request for fixation of ad-hoc norms in respect of Advance Authorization No. 3110054139 dated 09.05.2012 issued to M/s. Kirloskar Pneumatic C. Ltd., under Para 4.7 of HBP (Vol.-I) – reg.	Deferred
RLA No.: 31/82/040/00424/AM12		
Decision:The Committee considered the case as per the agenda and noted that the Committee decided in its Meeting 06/80 dated 03.07.2019 to place the facts before the PIC for taking further course of action. Hence, the Committee decided to wait for the comments of the PIC.		
Case is deferred.		

Sl. No. 37

Case No. 36/21/80-ALC2/2016	Navkar Fittings & Forgings Pvt. Ltd.	Status:
M. No.: 9/80-ALC2/2019 dated 14.08.2019		
Lic. No. /date: 0310808954 dated 03.11.2016		
HQ. No.: 01/80/050/00496/AM17/	Subject: Request for fixation of ad-hoc norms in respect of Advance Authorization No. 0310808954 dated 03.11.2016 issued to M/s. Navkar Fittings & Forgings Pvt. Ltd., under Para 4.7 of HBP (Vol.-I)– reg.	Deferred
RLA No.: 03/95/040/00606/AM17		
Decision: The Committee considered the case as per the agenda and noted that the case was rejected in Meeting No. 04/80 dated 23.05.2017 due to non-submission of reply of deficiency letter dated 30.03.2017.		
The Committee reconsidered the case and noted that the firm’s representation was forwarded to MSME on 28.11.2018 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to remind MSME for expediting the comments.		
Case is deferred.		

Sl. No.38

Case No. 14/15/80-ALC2/2013	Automat Irrigation Pvt. Ltd.	Status:
M. No.: 9/80-ALC2/2019 dated 14.08.2019		
Lic. No. /date: 0510362949 dated 20.08.2013		
HQ. No.: 01/80/050/00270/AM14	Subject: Request for fixation of ad-hoc norms in respect of Advance Authorization No. 0510362949 dated 20.08.2013 issued to M/s. Automat Irrigation Pvt. Ltd., under Para 4.7 of HBP (Vol.-I) – reg.	Deferred
RLA No.: 05/23/040/00199/AM14		
Decision: The Committee considered the case as per the agenda noted that the case was rejected in Meeting No. 22/80 dated 02.02.2016 due to non-submission of reply of deficiency letter dated 30.07.2014.		
The Committee reconsidered the case and noted that the firm’s representation was forwarded to MSME on 28.11.2018 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to remind MSME for expediting the comments.		
Case is deferred.		

Sl. No.39

Case No. 50/2/80-ALC2/2016	S AND W JEWELLERY PRIVATE LIMITED	Status:
M. No.: 9/80-ALC2/2019 dated 14.08.2019		
Lic. No. /date: 0710108479 dated 08.07.2015		
HQ. No.: 01/80/050/00053/AM17	Subject: Request for re-fixation of ad-hoc norms in respect of Advance Authorization No. 0710108479 dated 08.07.2015 issued to M/s. S AND W JEWELLERY PRIVATE LIMITED, under Para 4.7 of HBP (Vol.-I) – reg.	Deferred
RLA No.: 05/23/040/00125/AM16		
Decision: The Committee considered the case as per the agenda noted that the case was approved in Meeting No. 05/80 dated 07.06.2016 as per written comments of MSME vide U. O. No.: TSW B 3/26/20TL-13024/82/2016-MMM&A-DCMSME dated 20.05.2016.		
The firm vide letter dated 26.04.2017 requested for re-fixation of ad-hoc norms. The Committee reconsidered the case and noted that a deficiency letter seeking certain information as raised by MSME was sent to the firm on 30.11.2018. However, no reply has been received yet. Hence, the Committee decided to send final reminder to the firm to furnish the requisite information within 15 days failing which the case will be rejected. Case is deferred.		

Sl. No.40

Case No. 39/8/80-ALC2/2015	Donaldson India Filter Systems Pvt. Ltd.	Status:
M. No.: 9/80-ALC2/2019 dated 14.08.2019		
Lic. No. /date: 0510394576 dated 16.06.2015		
HQ. No.: 01/80/050/00145/AM16	Subject: Request for fixation of ad-hoc norms in respect of Advance Authorization No. 0510394576 dated 16.06.2015 issued to M/s. Donaldson India Filter Systems Pvt. Ltd., under Para 4.7 of HBP (Vol.-I) – reg.	Deferred
RLA No.: 05/23/040/00074/AM16		
Decision: The Committee considered the case as per the agenda noted that the case was rejected in Meeting No. 17/80 dated 24.11.2015 due to non-submission of reply of deficiency letter dated 27.07.2015.		
The Committee reconsidered the case and noted that a deficiency letter seeking certain information as raised by DPIIT was sent to the firm on 28.11.2018. However, no reply has been received yet. Hence, the Committee decided to send final reminder to the firm to furnish the requisite information within 15 days failing which the case will be rejected.		
Case is deferred.		

Sl. No.41

Case No. 2/4/80-ALC2/2015	Terumo Penpol Ltd.	Status:
M. No.: 9/80-ALC2/2019 dated 14.08.2019		
Lic. No. /date: 5310008377 dated 28.05.2009		
HQ. No.: 01/80/050/00073/AM16	Subject: Request for fixation of ad-hoc norms in respect of Advance Authorization No. 5310008377 dated 28.05.2009 issued to M/s. Terumo Penpol Ltd., under Para 4.7 of HBP (Vol.-I) – reg.	Deferred
RLA No.: 53/21/040/00002/AM10		
Decision: The Committee considered the case as per the agenda and noted its decision of Meeting 11/19 date 30.11.2018 in which representative of MSME stated that the norms may be fixed on the basis of DIPP recommendation vide No. 7/9/2016-TSW dt. 08.12.2017 for Licence No. 5310019514 dt. 05.10.2017 as ratified in meeting no. 16/80 dated 14.11.2017. However the Committee observed that the description of export item in the subject application does not exactly match with that appearing in the recommendation of DIPP and due to this it requested MSME to provide input/output norms.		
However, no comments have been received yet. Hence, the Committee decided to remind MSME for expediting the comments.		
Case is deferred.		

Sl. No.42

Case No. 2/10/80-ALC2/2014	Larsen & Toubro Ltd.	Status:
M. No.: 9/80-ALC2/2019 dated 14.08.2019		
Lic. No. /date: 0310781699 dated 15.05.2014		
HQ. No.: 01/80/050/00198/AM15	Subject: Request for fixation of ad-hoc norms in respect of Advance Authorization No. 0310781699 dated 15.05.2014 issued to M/s. Larsen & Tourbo Ltd., under Para 4.7 of HBP (Vol.-I) – reg.	Deferred
RLA No.: 03/95/040/00038/AM15		
Decision: The Committee considered the case as per the agenda and noted that the case was rejected in Meeting No. 11/80 dated 30.08.2016 due to non-submission of reply of deficiency letter dated 22.02.2016.		
The Committee reconsidered the case and noted that a deficiency letter seeking certain information as raised by DHI was sent to the firm on 03.01.2019. However, no reply has been received yet. Hence, the Committee decided to send final reminder to the firm to furnish the requisite information within 15 days failing which the case will be rejected.		
Case is deferred.		

Sl. No.43

Case No. 26/11/80-ALC2/2016	Dee Development Engineers Ltd.	Status:
M. No.: 9/80-ALC2/2019 dated 14.08.2019		
Lic. No. /date: 0510398701 dated 01.06.2017		
HQ. No.: 01/80/050/00299/AM17	Subject: Request for fixation of ad-hoc norms in respect of Advance Authorization No. 0510398701 dated 01.06.2017 issued to M/s. Dee Development Engineers Ltd., under Para 4.7 of HBP (Vol.-I) – reg.	Deferred
RLA No.: 05/23/040/00101/AM17		
Decision: The Committee considered the case as per the agenda and noted that the case was rejected in Meeting No. 09/80 dated 01.08.2017 due to non-submission of reply of deficiency letter dated 19.04.2017.		
The Committee reconsidered the case and noted that the firm’s representation was forwarded to DHI on 03.12.2018 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to remind DHI for expediting the comments.		
Case is deferred.		

Sl. No.44

Case No. 5/14/80-ALC2/2016	Injectoplast Pvt. Ltd.	Status:
M. No.: 9/80-ALC2/2019 dated 14.08.2019		
Lic. No. /date: 0610038435 dated 09.08.2016		
HQ. No.: 01/80/050/00355/AM17	Subject: Request for re-fixation of ad-hoc norms in respect of Advance Authorization No. 0610038435 dated 09.08.2016 issued to M/s. Injectoplast Pvt. Ltd., under Para 4.7 of HBP (Vol.-I) – reg.	Deferred
RLA No.: 06/24/040/0015/AM17		
Decision: The Committee considered the case as per the agenda and noted that the case was approved in Meeting No. 17/80 dated 19.12.2017 as per comments of MSME.		
The Committee reconsidered the case and noted that the firm’s representation was forwarded to MSME on 15.01.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to remind MSME for expediting the comments. Case is deferred.		

Sl. No.45

Case No. 21/6/80-ALC2/2016	Dee Development Engineers Ltd.	Status:
M. No.: 9/80-ALC2/2019 dated 14.08.2019		
Lic. No. /date: 0510398216 dated 13.04.2016		
HQ. No.: 01/80/050/00180/AM17	Subject: Request for fixation of ad-hoc norms in respect of Advance Authorization No. 0510398216 dated 13.04.2016 issued to M/s. Dee Development Engineers Ltd., under Para 4.7 of HBP (Vol.-I) – reg.	Deferred
RLA No.: 05/23/040/00015/AM17		
Decision: The Committee considered the case as per the agenda and noted that the case was rejected in Meeting No. 09/80 dated 01.08.2017 due to non-submission of reply of deficiency letter dated 19.04.2017.		
The Committee reconsidered the case and noted that the firm’s representation was forwarded to DPIIT on 15.01.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to remind DPIIT for expediting the comments.		
Case is deferred.		

Sl. No.46

Case No. 15/2/80-ALC2/2016	Deepeeeka Exports Pvt. Ltd.	Status:
M. No.: 9/80-ALC2/2019 dated 14.08.2019		
Lic. No. /date: 0510396524 dated 04.12.2015		
HQ. No.: 01/80/050/00018/AM17	Subject: Request for fixation of ad-hoc norms in respect of Advance Authorization No. 0510396524 dated 04.12.2015 issued to M/s. Deepeeeka Exports Pvt. Ltd., under Para 4.7 of HBP (Vol.-I) – reg.	Deferred
RLA No.: 05/23/040/00371/AM16		
Decision: The Committee considered the case as per the agenda and noted that the case was rejected in Meeting No. 14/80 dated 11.10.2016 due to non-submission of reply of deficiency letter dated 04.08.2016.		
The Committee reconsidered the case and noted that a deficiency letter seeking certain information as raised by MSME was sent to the firm on 15.01.2019. However, no reply has been received yet. Hence, the Committee decided to send final reminder to the firm to furnish the requisite information within 15 days failing which the case will be rejected.		
Case is deferred.		

Sl. No.47

Case No. 55/3/80-ALC2/2015	Goa Thermostatic Instruments Pvt. Ltd.	Status:
M. No.: 9/80-ALC2/2019 dated 14.08.2019		
Lic. No. /date: 1710006064 dated 11.03.2015		
HQ. No.: 01/80/050/00055/AM16	Subject: Request for fixation of ad-hoc norms in respect of Advance Authorization No. 1710006064 dated 11.03.2015 issued to M/s. Goa Thermostatic Instruments Pvt. Ltd., under Para 4.7 of HBP (Vol.-I) – reg.	Deferred
RLA No.: 17/24/040/00204/AM15		
Decision: The Committee considered the case as per the agenda and noted that the case was rejected in Meeting No. 21/80 dated 19.01.2016 due to non-submission of reply of deficiency letter dated 08.10.2015. The Committee reconsidered the case and noted that a deficiency letter seeking certain information as raised by MSME was sent to the firm on 15.02.2019. However, no reply has been received yet. Hence, the Committee decided to send final reminder to the firm to furnish the requisite information within 15 days failing which the case will be rejected. Case is deferred.		

Sl. No.48

Case No. 11/17/80-ALC2/2015	Glovis India Pvt. Ltd.	Status:
M. No.: 9/80-ALC2/2019 dated 14.08.2019		
Lic. No. /date: 0410161029 dated 21.09.2015		
HQ. No.: 01/80/050/00315/AM16	Subject: Request for fixation of ad-hoc norms in respect of Advance Authorization No. 0410161029 dated 21.09.2015 issued to M/s. Glovis India Pvt. Ltd., under Para 4.7 of HBP (Vol.-I) – reg.	Deferred
RLA No.: 04/24/040/00124/AM16		
Decision: The Committee considered the case as per the agenda and noted that the case was rejected in Meeting No. 03/80 dated 10.05.2016 due to non-submission of ANF4A and Appendix 11 along with the application.		
The Committee reconsidered the case and noted that the firm’s representation was forwarded to Consultant (Tech-3) for examination of the case. Consultant (Tech-3) informed that the case does not pertain to them. Therefore, the Committee decided to refer the case to Consultant (Tech-1) for examination & comments.		
Case is deferred.		

Sl. No.49

Case No. 16/15/80-ALC2/2013	Indus Pro Auto Engineers Pvt. Ltd.	Status:
M. No.: 9/80-ALC2/2019 dated 14.08.2019		
Lic. No. /date: 0510363605 dated 26.08.2013		
HQ. No.: 01/80/050/00272/AM14	Subject: Request for fixation of ad-hoc norms in respect of Advance Authorization No. 0510363605 dated 26.08.2013 issued to M/s. Indus Pro Auto Engineers Pvt. Ltd., under Para 4.7 of HBP (Vol.-I) – reg.	Deferred
RLA No.: 05/23/040/0221/AM14		
Decision: The Committee considered the case as per the agenda and noted that the case was rejected in Meeting No. 19/80 dated 09.12.2014 due to non-submission of reply of deficiency letter dated 13.06.2014.		
The Committee reconsidered the case and noted that the firm’s representation was forwarded to MSME on 17.07.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to remind MSME for expediting the comments.		
Case is deferred.		

Sl. No.50

Case No. 45/24/80-ALC2/2013	Kelvion India Pvt. Ltd.	Status:
M. No.: 9/80-ALC2/2019 dated 14.08.2019		
Lic. No. /date: 0310766285 dated 15.01.2014		
HQ. No.: 01/80/050/00522/AM14	Subject: Request for fixation of ad-hoc norms in respect of Advance Authorization No. 0310766285 dated 15.01.2014 issued to M/s. <u>Kelvion India Pvt. Ltd.</u> , under Para 4.7 of HBP (Vol.-I) – reg.	Deferred
RLA No.: 03/94/040/00880/AM14		
Decision: The Committee considered the case as per the agenda noted that the case was rejected in Meeting No. 22/80 dated 20.01.2015 due to non-submission of reply of deficiency letter dated 30.07.2014.		
The firm furnished the reply vide letter dated 20.11.2017 with a request to fix the ad-hoc norms. The Committee reconsidered the case and noted that a deficiency letter seeking certain information as raised by DPIIT was sent to the firm on 27.11.2018. However, no reply has been received yet. Hence, the Committee decided to send final reminder to the firm to furnish the requisite information within 15 days failing which the case will be rejected.		
Case is deferred.		

Sl. No.51

Case No. 54/2/80-ALC2/2012	Driplex Water Engineerings P. Ltd.	Status:
M. No.: 9/80-ALC2/2019 dated 14.08.2019		
Lic. No. /date: 0510317886 dated 15.02.2012		
HQ. No.: 01/80/050/00018/AM13	Subject: Request for re-fixation of ad-hoc norms in respect of Advance Authorization No. 0510317886 dated 15.02.2012 issued to M/s. Driplex Water Engineering Pvt. Ltd., under Para 4.7 of HBP (Vol.-I) – reg.	Deferred
RLA No.: 05/23/040/00450/AM12		
Decision: The Committee considered the case as per the agenda and noted that the case was approved in Meeting No. 09/80 dated 24.07.2012 as per written comments of DHI.		
The Committee reconsidered the case and noted that the firm’s representation was forwarded to DHI on 29.07.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to remind DHI for expediting the comments. Case is deferred.		

Sl. No. 52

Case No. 52/15/80-ALC2/2013	Sharma Pharmaceutical Pvt. Ltd.	Status:
M. No.: 9/80-ALC2/2019 dated 14.08.2019		
Lic. No. /date: 3410037864 dated 11.09.2013		
HQ. No.: 01/80/050/00308/AM14	Subject: Request for fixation of ad-hoc norms in respect of Advance Authorization No. 3410037864 dated 11.09.2013 issued to M/s. Sharma Pharmaceutical Pvt. Ltd., under Para 4.7 of HBP (Vol.-I) – reg.	Deferred
RLA No.: 34/24/040/00131/AM14		
Decision: The Committee considered the case as per the agenda noted that the case was rejected in Meeting No. 04/80 dated 13.05.2014 due to non-submission of reply of deficiency letter dated 17.12.2013. The firm furnished the reply vide letter dated 15.03.2017 with a request to fix the ad-hoc norms. The Committee reconsidered the case and noted that a deficiency letter seeking certain information as raised by DPIIT was sent to the firm on 16.07.2019. However, no reply has been received yet. Hence, the Committee decided to send final reminder to the firm to furnish the requisite information within 15 days failing which the case will be rejected. Case is deferred.		

Sl. No.53

Case No. 5/8/80-ALC2/2011	R.D Engineers India P. Ltd.	Status:
M. No.: 9/80-ALC2/2019 dated 14.08.2019		
Lic. No. /date: 0310634076 dated 01.06.2011		
HQ. No.: 01/80/050/00153/AM12	Subject: Request for fixation of ad-hoc norms in respect of Advance Authorization No. 0310634076 dated 01.06.2011 issued to M/s. R.D Engineers India P. Ltd., under Para 4.7 of HBP (Vol.-I) – reg.	Deferred
RLA No.: 03/95/040/00168/AM12		
Decision: The Committee considered the case as per the agenda and noted that the case was rejected in Meeting No. 14/80 dated 04.10.2011 due to non-submission of reply of deficiency letter dated 15.07.2011.		
The Committee reconsidered the case and noted that the firm’s representation was forwarded to MSME on 12.07.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to remind MSME for expediting the comments.		
Case is deferred.		

Sl. No.54

Case No. 4/27/80-ALC2/2010	R.D Engineers India P. Ltd.	Status:
M. No.: 9/80-ALC2/2019 dated 14.08.2019		
Lic. No. /date: 0310584240 dated 20.07.2010		
HQ. No.: 01/80/050/00401/AM11	Subject: Request for fixation of ad-hoc norms in respect of Advance Authorization No. 0310584240 dated 20.07.2010 issued to M/s. R.D Engineers India P. Ltd., under Para 4.7 of HBP (Vol.-I) – reg.	Deferred
RLA No.: 03/95/040/00297/AM11		
Decision: The Committee considered the case as per the agenda noted that the case was rejected in Meeting No. 12/80 dated 06.09.2011 due to non-submission of reply of deficiency letter dated 01.07.2011.		
The Committee reconsidered the case and noted that the firm’s representation was forwarded to MSME on 11.07.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to remind MSME for expediting the comments. Case is deferred.		

Sl. No.55

Case No. 39/31/80-ALC2/2010	R.D Engineers India P. Ltd.	Status:
M. No.: 9/80-ALC2/2019 dated 14.08.2019		
Lic. No. /date: 0310592767 dated 16.09.2010		
HQ. No.: 01/80/050/00517/AM11	Subject: Request for fixation of ad-hoc norms in respect of Advance Authorization No. 0310592767 dated 16.09.2010 issued to M/s. R.D Engineers India P. Ltd., under Para 4.7 of HBP (Vol.-I) – reg.	Deferred
RLA No.: 03/95/040/00480/AM11		
Decision: The Committee considered the case as per the agenda noted that the case was rejected in Meeting No. 12/80 dated 06.09.2011 due to non-submission of reply of deficiency letter dated 06.07.2011.		
The Committee reconsidered the case and noted that the firm’s representation was forwarded to MSME on 11.07.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to remind MSME for expediting the comments. Case is deferred.		

Sl. No.56

Case No. 21/5/80-ALC2/2011	R.D Engineers India P. Ltd	Status:
M. No.: 9/80-ALC2/2019 dated 14.08.2019		
Lic. No. /date: 0310625116 dated 05.04.2011		
HQ. No.: 01/80/050/00057/AM12	Subject: Request for fixationand of ad-hoc norms in respect of Advance Authorization No. 0310625116 dated 05.04.2011 issued to M/s. R.D Engineers India P. Ltd., under Para 4.7 of HBP (Vol.-I) – reg.	Deferred
RLA No.: 03/95/040/00004/AM12		
Decision: The Committee considered the case as per the agenda noted that the case was rejected in Meeting No. 14/80 dated 04.10.2011 due to non-submission of reply of deficiency letter dated 15.07.2011.		
The Committee reconsidered the case and noted that the firm’s representation was forwarded to MSME on 11.07.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to remind MSME for expediting the comments.		
Case is deferred.		

Sl. No.57

Case No. 11/24/80-ALC2/2013	Himenviro Environmental P. Ltd	Status:
M. No.: 9/80-ALC2/2019 dated 14.08.2019		
Lic. No. /date: 0510374103 dated 19.12.2013		
HQ. No.: 01/80/050/00488/AM14	Subject: Request for fixation of ad-hoc norms in respect of Advance Authorization No. 0510374103 dated 19.12.2013 issued to M/s. Himenviro Environmental P. Ltd., under Para 4.7 of HBP (Vol.-I) – reg.	Deferred
RLA No.: 05/23/040/00367/AM14		
Decision: The Committee considered the case as per the agenda noted that the case was approved in Meeting No. 01/80 dated 01.04.2014 as per written comments of DIPP U.O. No.: 12/78/2014-TSW/93 dated 01.04.2014.		
The firm vide letter dated 08.10.2017 requested for re-fixation of ad-hoc norms. The Committee reconsidered the case and noted that the firm was called for personal hearing on 17.10.2018 to explain the case before Norms Committee as per advice of DPIIT. However, nobody was appeared for personal hearing on behalf of the firm. Hence, the Committee decided to give last opportunity to the firm for personal hearing to explain the case before Norms Committee. Case is deferred.		

Sl. No.58

Case No. A/R 16/19	TATA Sikorsky Aerospace Ltd.	Status:
M. No.: 9/80-ALC2/2019 dated 14.08.2019		
HQ. No.: 01/80/162/301/AM18/DES-18	Subject: EOU- M/s. TATA Sikorsky Aerospace Ltd., LOP No. PER: 076/EOU/VSEZ/HYD/2011 dated 25.07.2011 for fixation of wastage norms for export product “Helicopter cabin kits & parts and accessories for Aircraft” against import items 1. Stainless Steel bars/rods 2. Stainless Steel Tube/Pipes 3. Stainless Steel round bars	Deferred
Decision:The Committee considered the case as per the agenda. The Committee noted that the application of the firm was sent to DIPP on 10.07.2018 and also forwarded to DHI on 03.08.2018 for their examinations/comments. Since they had stated that the export product is not under the purview of DIPP/DHI, so it was forwarded to MSME on 18.03.2019. However, no comments have been received yet. Hence, the Committee decided to remind MSME for expediting the comments. Case is deferred.		

Sl. No. 59

Case No. 36/5/80-ALC2/2018	CHASYS AUTOMOTIVE COMPONENTS PVT. LTD.	Status:
M. No.: 9/80-ALC2/2019 dated 14.08.2019		
Lic. No. /date: 3110067031 dated 17.04.2018		
HQ. No.: 01/80/050/00085/AM19	Subject: Request for re-fixation of ad-hoc norms in respect of Advance Authorization No. 3110067031 dated 17.04.2018 issued to M/s.CHASYS AUTOMOTIVE COMPONENTS PVT. LTD., under Para 4.7 of HBP (Vol.-I) – reg.	Deferred
RLA No.: 31/83/040/00002/AM19		
Decision: The Committee considered the case as per the agenda noted that the case was approved in Meeting No. 10/80 dated 16.11.2018 as per written comments of DHI vide U.O. NO. TSWB /3/60/2017 dated 24.11.2017. The Committee reconsidered the case and noted that the firm’s representation was forwarded to DHI on 17.07.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to remind DHI for expediting the comments. Case is deferred.		

Sl. No.60

Case No. 34/19/80-ALC2/2017	CHASYS AUTOMOTIVE COMPONENTS PVT. LTD.	Status:
M. No.: 9/80-ALC2/2019 dated 14.08.2019		
Lic. No. /date: 3110066895 dated 31.10.2017		
HQ. No.: 01/80/050/00315/AM18	Subject: Request for re-fixation of ad-hoc norms in respect of Advance Authorization No. 3110066895 dated 31.10.2017 issued to M/s. CHASYS AUTOMOTIVE COMPONENTS PVT. LTD., under Para 4.7 of HBP (Vol.-I) – reg.	Deferred
RLA No.: 31/83/040/00101/AM18		
Decision: The Committee considered the case as per the agenda noted that the case was approved in Meeting No. 09/80 dated 17.10.2018 as per written comments of DHI vide U.O. NO. TSWB FN: 3 (35)/2017 dated 27.3.2017.		
The Committee reconsidered the case and noted that the firm’s representation was forwarded to DHI on 17.07.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to remind DHI for expediting the comments. Case is deferred.		

Sl. No.61

Case No. 26/7/80-ALC2/2017	CHASYS AUTOMOTIVE COMPONENTS PVT. LTD.	Status:
M. No.: 9/80-ALC2/2019 dated 14.08.2019		
Lic. No. /date: 3110066727 dated 09.05.2017		
HQ. No.: 01/80/050/00136/AM18	Subject: Request for re-fixation of ad-hoc norms in respect of Advance Authorization No. 3110066727 dated 09.05.2017 issued to M/s. CHASYS AUTOMOTIVE COMPONENTS PVT. LTD., under Para 4.7 of HBP (Vol.-I) – reg.	Deferred
RLA No.: 31/83/040/00181/AM17		
Decision: The Committee considered the case as per the agenda noted that the case was approved in Meeting No. 17/80 dated 19.12.2017 on the recommendation of DHI.		
The Committee reconsidered the case and noted that the firm’s representation was forwarded to DHI on 17.07.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to remind DHI for expediting the comments.		
Case is deferred.		

Sl. No.62

Case No. 14/8/80-ALC2/2017	CHASYS AUTOMOTIVE COMPONENTS PVT. LTD.	Status:
M. No.: 9/80-ALC2/2019 dated 14.08.2019		
Lic. No. /date: 3110066778 dated 09.06.2017		
HQ. No.: 01/80/050/00158/AM18	Subject: Request for re- fixation of ad-hoc norms in respect of Advance Authorization No. 3110066778 dated 09.06.2017 issued to M/s. CHASYS AUTOMOTIVE COMPONENTS PVT. LTD., under Para 4.7 of HBP (Vol.-I) – reg.	Deferred
RLA No.: 31/83/040/00033/AM18		
Decision: The Committee considered the case as per the agenda noted that the case was approved in Meeting No. 17/80 dated 19.12.2017 as per written comments of DHI vide letter No.: TSWB/3/60/2017 dated 24.11.2017.		
The Committee reconsidered the case and noted that the firm’s representation was forwarded to DHI on 17.07.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to remind DHI for expediting the comments. Case is deferred.		

Sl. No.63

Case No. 59/6/80-ALC2/2016	L&T-MHPS BOILERS PVT. LTD.	Status:
M. No.: 9/80-ALC2/2019 dated 14.08.2019		
Lic. No. /date: 0310804134 dated 25.04.2016		
HQ. No.: 01/80/050/00219/AM17	Subject: Request for re-fixation of ad-hoc norms in respect of Advance Authorization No. 0310804134 dated 25.04.2016 issued to M/s. L&T-MHPS BOILERS PVT. LTD., under Para 4.7 of HBP (Vol.-I) – reg.	Deferred
RLA No.: 03/95/040/00792/AM16		
Decision: The Committee considered the case as per the agenda noted that the case was approved in Meeting No. 12/80 dated 13.09.2016 as per written comments of DHI vide U.O. No.3/62/2016-TSW (B) dated 04.08.2016.		
The Committee reconsidered the case and noted that the firm’s representation was forwarded to DHI on 11.07.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to remind DHI for expediting the comments.		
Case is deferred.		

Sl. No. 64

Case No. 17/21/80-ALC2/2016	TRF LIMITED	Status:
M. No.: 9/80-ALC2/2019 dated 14.08.2019		
Lic. No. /date: 0210206731 dated 03.06.2016		
HQ. No.: 01/80/050/00477/AM17	Subject: Request for fixation of ad-hoc norms in respect of Advance Authorization No. 0210206731 dated 03.06.2016 issued to M/s. TRF LIMITED, under Para 4.7 of HBP (Vol.-I) – reg.	Deferred
RLA No.: 02/24/040/00041/AM17		
Decision: The Committee considered the case as per the agenda noted that the case was rejected in Meeting No. 16/80 dated 14.11.2017 on the ground that there is no manufacturing activity involved.		
The firm represented against the Committee decision vide their letter dated 24.07.2018. Firm’s representation was sent to DHI for comments/examination. DHI vide their e-mail stated that “DHI has no fresh comments to offer and Norms Committee may take a view as per the policy”. The Committee noted the DHI comments and decided to call the party for personal hearing. Case is deferred.		

Sl. No. 65

Case No. 67/2/80-ALC2/2016	ECOCAT INDIA PVT.LTD	Status:
M. No.: 9/80-ALC2/2019 dated 14.08.2019		
Lic. No. /date: 0510397548 dated 09.02.2016		
HQ. No.: 01/80/050/00070/AM17	Subject: Request for fixation of ad-hoc norms in respect of Advance Authorization No. 0510397548 dated 09.02.2016 issued to M/s. ECOCAT INDIA PVT.LTD., under Para 4.7 of HBP (Vol.-I) – reg.	Deferred
RLA No.: 05/23/040/00472/AM16		
Decision: The Committee considered the case as per the agenda noted that the case was rejected in Meeting No. 15/80 dated 06.03.2019 due to non-submission of reply of deficiency letter dated 11.10.2018. The firm furnished the reply vide letter dated 20.07.2019 with a request to fix the ad-hoc norms. The Committee reconsidered the case and decided to forward the firm's reply to MSME for examination of the case. Case is deferred.		

Sl. No.66

Case No.23/5/80-ALC2/2018	RITES LTD.	Status:
M. No.: 9/80-ALC2/2019 dated 14.08.2019		
Lic. No. /date: 0510406273 dated 27.04.2018		
HQ. No.: 01/80/050/00072/AM19	Subject: Request for re-fixation of ad-hoc norms in respect of Advance Authorization No. 0510406273 dated 27.04.2018 issued to M/s. RITES LTD., under Para 4.7 of HBP (Vol.-I) – reg.	Deferred
RLA No.: 05/24/040/00045/AM19		
Decision: The Committee considered the case as per the agenda noted that the case was rejected in Meeting No. 03/80 dated 08.05.2019 due to non-submission of reply of deficiency letter dated 27.11.2018.		
The firm furnished the reply vide letter dated 10.06.2019 with a request to fix the ad-hoc norms. The Committee reconsidered the case and the firm’s representatives explained the case before Norms Committee during personal hearing. The Committee observed few discrepancies and therefore decided to call for the following information:		
i. Weight of Import item at Sl. No. 1 and it’s weight after forging.		
Case is deferred.		

Sl. No.67

Case No. 27/9/80-ALC2/2017	TERUMO PENPOL PRIVATE LIMITED	Status:
M. No.: 9/80-ALC2/2019 dated 14.08.2019		
Lic. No. /date: 5310019417 dated 15.06.2017		
HQ. No.: 01/80/050/00205/AM18	Subject: Request for fixation of ad-hoc norms in respect of Advance Authorization No. 5310019417 dated 15.06.2017 issued to M/s. TERUMO PENPOL PRIVATE LIMITED, under Para 4.7 of HBP (Vol.-I) – reg.	Deferred
RLA No.: 53/24/040/00003/AM18		
Decision: The Committee considered the case as per the agenda noted that the case was approved in Meeting No. 03/80 dated 09.05.2018 as per written comments of DIPP (TSW section) vide letter No.: 07/9/2016-TSW dated 08.12.2017.		
The Committee reconsidered the case and noted that earlier the case was referred to DPIIT for examination. DPIIT informed that the case does not pertain to it and may be consulted with Consultant (Tech-1) . The firm appeared for PH and explained the reason for higher wastage claimed. Based on the deliberations, the Committee decided that Consultant (Tech 1) to look into the issue and provide their comments in the matter at the earliest.		
Case is deferred.		

Sl. No.68

Case No. 2/19/80-ALC2/2017	TIL LIMITED	Status:
M. No.: 9/80-ALC2/2019 dated 14.08.2019		
Lic. No. /date: 0210207957 dated 09.11.2017		
HQ. No.: 01/80/050/00283/AM18	Subject: Request for fixation of ad-hoc norms in respect of Advance Authorization No. : 0210207957 dated 09.11.2017 issued to M/s. TIL LIMITED, under Para 4.7 of HBP (Vol.-I) – reg.	Deferred
RLA No.: 02/24/040/00121/AM18		
Decision: The Committee considered the case as per the agenda noted that the case was approved in Meeting No. 04/80 dated 23.05.2018 on the recommendation of DHI.		
The firm vide letter dated 26.06.25019 requested for re-fixation of ad-hoc norms. The Committee reconsidered the case and noted that the firm’s representation was forwarded to DHI on 26.07.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to remind DHI for expediting the comments.		
Case is deferred.		

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14.08.2019

09/80

(124)

Department for Promotion of Industry and Internal Trade
(TS Section)

Subject:- M/s Micron Instrument Pvt. Ltd. AA No 0510410159 dated 05/04/2019.
Reference: -DGFT U.O.No. 01/80/050/00002/AM 20/ DES-1/1371 Dated: 05.08.2019

With reference to the above, the undersigned is directed to say that the AA may be ratified as under:

1. Net weight of export product may be specified as 184.32 kgs (192 No.).
2. Quantity of import item may be allowed as 1648.512 Kgs after taking 1/3 recovery from scrap with accountability clause.


Sundeep Chauhan
(Development Officer)

To,
Shri Pranav Upadhyay, Assistant Director
U.O. No. P-47011/85/2019-TSW, dt. 09/08/2019

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14.08.2019

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Peters Surgical India(P) Ltd

AA.No 0510410719 Dt.24.05.2019

S.NO	S.NO OF IMPORT ITEM IN AGENDA	QTY. RECOMENDED
1.	1,7,13,19,25,31,37,43	Nett+1% Wastage
2.	6,12,18,24,30,36,42,48	Nett to nett of Rel.Size
3.	Rest of items	As per Packaging Policy


14/08/2019

NC-1